

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO.96 OF 2022**

In the matter between

Sachin Mahdavrao Sonawane

...Applicant

Versus

J.M.Mhatre Infra Pvt. Ltd & 4 Ors.

... Respondents

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For M.V.KINI LAW FIRM



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO.96 OF 2022**

In the matter between

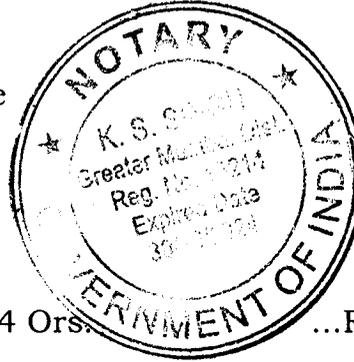
Sachin Mahdavrao Sonawane

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...Respondents

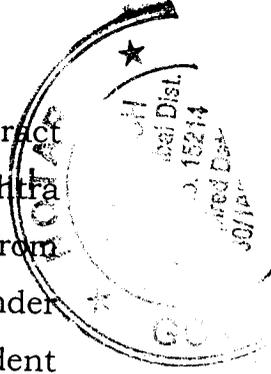


AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO.5

1. The Respondent No.5, the National Highways Authority of India is a body corporate constituted by an Act of the Parliament, being National Highways Authority of India Act, 1988, an Act to provide for the constitution of an authority for the development, maintenance and management of National Highways and for matters connected therewith incidental thereto. The development and maintenance of National Highways is fully financed by the Central Government as this function comes within Entry 23 of Union list of VIIth Schedule to the Constitution. The main functions of the authority would be to develop and maintain National Highways whose management is vested in the Central Government and the Central Government will provide funds to the Authority for the discharge of its function. The Authority will be responsible for the development, maintenance and management of National Highways which are vested in it by the Central Government. For the purpose of management of highways, the authority will regulate and control plying of vehicles on the

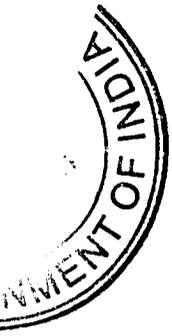
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Highways vested in it. The Respondent No.5 had awarded a contract for carrying out balance of works of 4-laning of Fagne to Maharashtra-Gujarat Border section of NH-6 in the State of Maharashtra from K.M.510.000 to K.M 650.794(design length 140.794 km.) under Bharatmala Pariyojna to one J.M Mhatre Infra Pvt. Ltd. (Respondent No.1).



2. At the outset it is respectfully submitted that all averments, contentions, statements and/or allegations made by the Applicant in the Original Application against the Respondent No.5 are denied and shall not be deemed to have been accepted and/or admitted for want of express traverse.
3. It is submitted that, the averments made against the Respondent No.5 by the Applicant are totally baseless, illogical, devoid of any substance, imaginary, illegal, improper as the same is premature and therefore not maintainable in law and on facts.
4. The Respondent No.5 submits that the Applicant has moved this present application only with a motive to subvert developmental activities being carried on behalf of Respondent No.5 by Respondent No.1 under the aegis of the National Highways Act,1956.
5. The Respondent No.5 submits that it has duly complied with the norms and rules for all the procedures falling under the Environment Protection Act,1986.
6. The Respondent No.5 also submits that there is no specific averment against this Respondent and no such relief is sought against this Respondent by the Applicant in his Application and hence the application should be rejected qua this Respondent.

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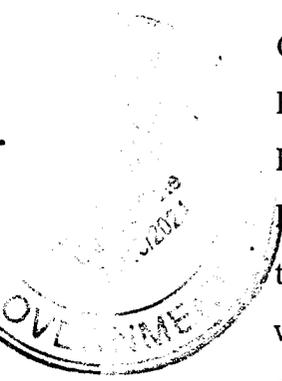
7. The Respondent No.5 shall deal with the parawise averments made by the Applicant as under:
8. With reference to para 1 and para 2 the Respondent no.5 submits that the same are matter of facts and hence need no reply.
9. With reference to paragraph no.3 the Respondent No.5 submits that it is an admitted fact that the competent authority i.e Tehsildar of Dhule on 03.01.2022 has passed an order which granted temporary permissions of excavating 500 brass of minor minerals from the said "Nakane lake".
10. Further, the Respondent No.5 submits that the said excavations had taken place in complete accordance with the Government norms and regulations. With reference to the Contract between the Respondent No.5 and Respondent No.1 and in accordance with Clause 4, more specifically Clause 4.1 (ii) and (vii) of the same which states the Obligations of the Contractor viz. Respondent No.1, wherein it specifically states that the Contractor shall obtain the necessary permissions/ applicable permits for borrow earth, extraction of boulders from quarry from Village Panchayat and State Government as applicable. Accordingly, the Contractor i.e Respondent No.1 had informed the Respondent No.5 vide letter dated 20.12.2022 that necessary permission from the competent authority in this case the District Collector office has been obtained for extracting 17000 cubic meters of earth / Murrum from Gut No.62/1 & 37 located in Nakane Lake for the period from 03.09.2021 to 02.08.2022. The murrum has been extracted as per the terms and conditions mentioned in the approval letter issued by the District Collector office. A copy of the letter dated 20.12.2022 has been marked and annexed as **Exhibit-**

A.

The Respondent No.5 further submits that it had awarded the said Contract to Respondent No.1 complying with all the legal procedures. This Respondent submits that since the relationship between the Respondent No.5 and Respondent No.1 was that of an Principal Employer and that of a Contractor respectively, The answering Respondent had only a supervisory duty towards the Respondent No.1. Acting as per the same the answering Respondent had called upon the Respondent No.1 seeking clarifications in respect of the allegations made by the applicant and the conclusions drawn in the interim report of the committee appointed by this Hon'ble Tribunal. In reply thereto the Respondent No.1 vide letter dated 09.01.2023 had clarified to this Respondent in regards of the allegations made by the Applicant. The Respondent No.1 in his letter has outrightly denied that there was any hill cutting taken place by him or any of his associates. The Respondent No.1 has further stated that it had acquired necessary permission for extracting murum from gat no.62/1 of Nakane Lake and had paid a royalty for excavating 18,000 brass of murum, only after the requisite permission viz. NOC from the Irrigation Department, Dhule. It has also been stated in the said letter that the Respondent No.1 has subsequently taken steps for acquiring necessary permissions to excavate additional 15000 brass of murum. It has also been stated that the Respondent No.1 has made an advance payment of Rs.9,00,000/- towards the District Mining Fund (DMF) for the same. The Respondent No.1 in his reply has clearly stated that the excavation done by him was only limited to the Nakahane Lake which was the demarcated area allowed for excavation. A copy of the letter dated 09.01.2023 has been annexed and marked as **Exhibit- B**.

11. With reference to paragraph No.4 & 5 The Respondent No.5 states that Ministry of Road Transport & Highways (MoRTH) has issued

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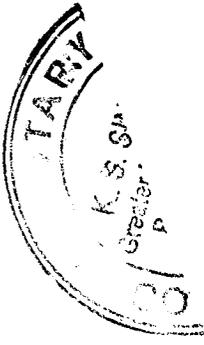


Guidelines dated 31.08.2017 for Digging of ponds/ Nalas/Water Bodies / Rivers and utilization of soil thereof for National Highway Projects in road embankments. Subsequently, the Govt of Maharashtra has issued Government decision, dated 29.11.2017 on the basis of MoRTH Guidelines dated 31.08.2017 for projects of water conservation in the drought – affected areas of the Country. A copy of the MoRTH Guidelines dated 31.08.2017 and the Government of Maharashtra decision dated 29.11.2017 are marked and annexed and **Exhibit -C & Exhibit- D** respectively.

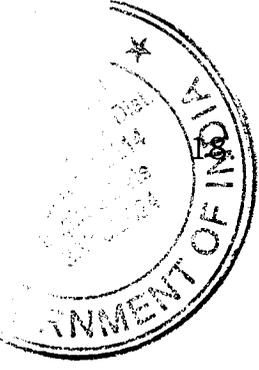
12. With reference to paragraph no.6 the Respondent states that the Contractor i.e Respondent No.1 had duly informed the Respondent No.5 that that the permission for extracting murum from gut no 37 and 62/1 located in Nakane Lake has been obtained from Competent Authority i.e Govt. of Maharashtra since 03.09.2021 up to 02.08.2022 as per the details mentioned in the letter dated 20.12.2022 addressed by the Contractor confirming with the terms and conditions mentioned in the approval letters. The copy of the letter dated 20.12.2022 is annexed and marked as **Exhibit-E** to the said reply.
13. The Respondent No.5 states that it is a well admitted fact and stated in MoRTH Guidelines dated 31.08.2017 & Govt. of Maharashtra, Decision dated 29.11.2012 that the main purpose of the excavating the said water bodies was to increase the storage capacity. Therefore, the Respondent No.5 states that the baseless allegation of the Respondents profiting should not be entertained by this Hon'ble Tribunal and the Applicant is put to strict proof in order to prove the illegal advantages taken by the Respondents.
14. With reference to paragraph no.7 the Respondent No.5 states that the Contractor, i.e. the Respondent No.1 had informed the



Respondent No.5 vide letter dated 20.12.2022 that only the approved quantity of (17000 cu.m) murum from the specifically designated area within the Nakane Lake demarcated by the Authority has been extracted. A copy of the letter dated 20.12.2022 has been annexed and marked as **Exhibit-F**.



15. The allegation of the Applicant regarding the alleged illegal act is baseless as the Contractor i.e Respondent No.1 who was carrying out the said activities has cited necessary documents and permissions in regards to the extraction of the licensed quantities of the excavated murum.
16. In reply to paragraph no.8 the Respondent No.5 states that the details of royalty paid by the contractor are mentioned in the letter dated 20.12.2022. The Respondent states that the Royalty is paid in the nature of a "fee" to the Government at various times and stages which is completely legal and vehemently denies the bogus allegation of the Applicant that royalty is evidence of an illegal activity and puts the Applicant to strict proof thereof.
17. The Respondent No.5 relies on the provisions in the Bombay Miner Mineral Extraction Rules,1955 and the Maharashtra Land Revenue Code,1966 to justify his claims and prove his case. The Respondent states that the Contractor i.e Respondent No.1 has legally paid royalty fee of Rs.600/-per brass and in totality paid Rs.3,00,000/- for a quantity of 500 Brass. The Contractor has also paid and application fee of Rs.500/- as well as rent fee for renting space of Rs.100/- which overall amounts to Rs.3,30,600/- vide GRASS Challan portal. Therefore, the baseless allegation of the Applicant that the amount paid in royalty is a sign of illegal activity is futile as the amounts are legally paid through the Government payment receipt portal.



The Respondent No.5 states that the Applicant is purposefully misguiding the Hon'ble Tribunal and is unaware of actual facts and circumstances which is ultimately affecting the development and progress of our country. Therefore, the Respondent No.5 humbly submits that the baseless and frivolous allegation of the Applicant need not be entertained. The copies of the challans and receipts have been annexed and marked as **Exhibit-G**.

19. In reply to para 9, 10 & 11 the Respondent states that as per the Government Resolution published dated 29.11.2017 it is explicitly mentioned that it is solely binding upon the Contractor to carry out the excavation within the demarcated area only. In view of the allegation of the Applicant, this Hon'ble Tribunal had appointed an expert committee vide order dated 10.11.2022 to ensure the same. If in case the activity has not been in accordance with the Government norms the Contractor would be personally liable for the same. The same has been agreed as per the Clause 25.1 & 25.2 of the Contract between the Respondent No.5 and Respondent No.1. The interim report of the Committee dated 02.12.2022 that is filed by the District Collector, Dhule that the Contractor/Respondent No.1 has observed extracting murum outside the designated area by the Irrigation Department and the same was informed to Respondent No.5 by the Irrigation Department to stop the mining activities. In regards of the same the Irrigation Department through its Assistant Engineer-2 had issued a letter dated 10.01.2022, to Respondent No.1 with a copy to Respondent No.5 and had requested the Contractor (Respondent no.1) to excavate murum from within the demarcated area only and ensure the same in future. A copy of the letter dated 10.01.2022 has been annexed and marked as **Exhibit-H**.



20. In reply to paragraph 12 &13, the Respondent reiterates that it has not violated or misused any permissions granted and obtained from the Government and puts the Applicant to strict proof thereof. The Respondent has lawfully abided to the restrictions imposed and taken all measures to ensure there is no violation in the permissions.
21. The Respondent No.5 refers and relies upon the Committee report wherein the Deputy Conservator of Forests, Dhule states that according to records of the Forest Department the disputed area is not considered as forest. The said report further states that there has been no violation of Rules under the Wildlife Protection Act, 1972 and that neither the said area is under biodiversity conservation or an heritage area. Also, the area is not under eco-sensitive zone. On the contrary the report states that the storage capacity of the said lake has been increased due to desiltation and hence in beneficial. The Committee report concludes that the contractor of this Respondent i.e Respondent No.1 was given permission by the competent authority i.e the Collector office, Dhule and Addl.Tahsildar, Dhule city to extract 17000 brass silt/soil/murum from the base of Nakhane Lake and the same was not an Eco-sensitive zone. Therefore, the contention of the Applicant wherein he states that there is violation of biodiversity and environmental damage is false and baseless. A copy of the Committee Report dated 30.12.2022 is marked and annexed as **Exhibit-I**.
22. In reply to para 14 the same are photographs and need no reply.
23. In reply to para no.16 the Respondent No.5 submits that As per MoEF OM dated 08.08.2022 extraction of ordinary earth for linear project such as roads have been exempted from Environment Clearance. Therefore, the contention of the Applicant that the Hon'ble Apex Court has issued directives for every mining plant having been



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spread over an area of more than 5.00 hectares will not apply to this as per the OM of the MoEF. A copy of the OM of MoEF is annexed and marked as **Exhibit- J**.

24. The Respondent No.5 further submits that the Report from the Deputy Conservator of Forests, Dhule clearly states that the said area was not a designated eco-sensitive zone and neither under any bio-diversity conservation or an heritage area. Therefore, the Respondent No.5 submits that it has not violated any Governmental regulations and has neither misused any permissions.

25. The Respondent No.5 submits that Contractor i.e Respondent no.1 had informed the Respondent No.5 vide letter dated 20.12.2022 that no stone mining / stone cursing activity had been carried out near Nakane Lake for the said project. A copy of the letter dated 20.12.2022 has been annexed and marked as **Exhibit-K**.

PRAYER:

Wherefore, in the light of the facts and circumstances of the case, terms of the Contract, correspondences and documents and applicable law, the Respondent No.5 most humbly prays that this Hon'ble Tribunal be pleased to pass an appropriate order and dismiss the claims of the Applicant against this Respondent in the interest of justice and equity.

All of which is respectfully submitted.

MUMBAI

Date: 25 JAN 2023

NOTED & REGISTERED
Sr. No. 1001
Notary Registrar
25 JAN 2023



FOR RESPONDENT NO.5
Project Director
NHAI, PUNE
BEFORE ME

K. S. SINGH
NOTARY

Government of India
Greater Mumbai Dist.

25/1/2023

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL
WESTERN ZONE BENCH , AT PUNE
ORIGINAL APPLICATION NO.96 OF 2022**

Sachin Mahdavrao Sonawane

...Applicant

Versus

J.M.Mhatre Infra Pvt. Ltd & 4 Ors.

... Respondents

AFFIDAVIT IN REPLY



M.V.KINI LAW FIRM
Advocates for Respondent No.5
KINI House
Near Citi Bank, Fort,
Mumbai – 400 001



J. M. MHATRE INFRA PVT. LTD.

Engineers & Contractors

CIN No.: U45202MH2010PTC199433

HEAD OFFICE : Market Yard, Plot No 492, Sahakar Nagar, PANVEL - 410 206, Dist. Raigad, Maharashtra.

TEL.: (022) 27451625 / 27460536 / 27459771-72-73-74-75 • Fax : 27460537 • E-mail : hopanvel@jmmipl.in • web: www.jmminfra.com

Ref.: JMMIPL/NHAI/Fag-Mah-Guj Bor/NH-6/2022-23/97A

Date: 20.12.2022

To,
DGM (Tech) & Project Director,
National Highways Authority of India,
Project Implementation Unit-Dhule
Mangal Bungalow, Plot No.14, 15, & 16,
Mansaram Nagar, Near Circuit House,
Sakri Road, Dhule-424 002

SE (B)	<input checked="" type="checkbox"/>
SE (BD)	<input type="checkbox"/>
SE (OSB)	<input type="checkbox"/>
ACCOUNT	<input type="checkbox"/>
OA	<input type="checkbox"/>

N. H. A. I. (PIU) DHULE	
Inward No	4942
Date :-	20/12/2022
Filed in :-	
Sign.	

(Kind Attention: Shri. A. R. Yadav, PD NHAI PIU Dhule)

Sub: Balance work of 4-Laning of Fagne-Mah/Guj Border Section of NH-6 in State of Maharashtra from Km 510+000 to Km 650+794 (140.794 Km) to be executed on EPC Mode under Bharatmala Pariyojna- Application No. 96 of 2022 (WZ) before the National Green Tribunal Western Zone Bench, Pune - Reg.

Ref: Your Letter No. NHAI/PIU-Dhule/JMM/2022-23/2344, Dtd. 16.12.2022.

Dear Sir,

With ref. to your letter cited above following is submitted for your kind information and further needful please;

- Permission for extracting Murum from Gat No. 37 & Gat No. 62/1 of Nakane Pazar Talao is obtained from Mining Authority vide Letters No. Listed below;

Sr. No.	Gat No	Letter No.	Dated	Quantity for excavation	Amount of Royalty Paid, Rs.	Amount of (10%) DMF Paid, Rs.
1	37	क्र./गौख/तात्पु.परवाना/कावि/10/2021	03.09.2021	2100	1391000	0
2		क्र./गौख/तात्पु.परवाना/कावि/03/2021	06.05.2022			
3	37	क्र./गौख/तात्पु.परवाना/कावि/04/2022	20.05.2022	7900		474000
4	62/1	क्रमांक/गौख/परमिट/कावि/370/2022	03.01.2022	500	330600	30000
5	62/1	क्रमांक/गौख/परमिट/कावि/43/2022	24.02.2022	500	330600	30000
6	62/1	क्रमांक/गौख/परमिट/कावि/58/2022	10.03.2022	500	330600	30000
7	62/1	क्रमांक/गौख/परमिट/कावि/80/2022	24.03.2022	500	330600	30000
8	62/1	क्रमांक/गौख/परमिट/कावि/76/2022	05.04.2022	500	330600	30000
9	62/1	क्रमांक/गौख/परमिट/कावि/82/2022	13.04.2022	500	330600	30000
10	62/1	क्रमांक/गौख/परमिट/कावि/88/2022	27.04.2022	500	330600	30000
11	62/1	क्रमांक/गौख/परमिट/कावि/92/2022	09.05.2022	500	330600	30000
12	62/1	क्रमांक/गौख/परमिट/कावि/100/2022	20.05.2022	500	330600	30000
13	62/1	क्रमांक/गौख/परमिट/कावि/108/2022	27.05.2022	500	330600	30000
14	62/1	क्रमांक/गौख/परमिट/कावि/111/2022	.06.2022	500	330600	30000
15	62/1	क्रमांक/गौख/परमिट/कावि/113/2022	10.06.2022	500	330600	30000

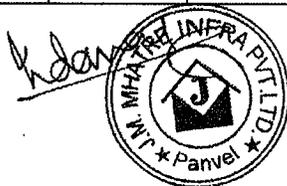


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16	62/1	क्रमांक/गौख/परमिट/कावि/126/2022	21.07.2022	500	330600	30000
17	62/1	क्रमांक/गौख/परमिट/कावि/133/2022	02.08.2022	500	330600	30000
एकुण				17000	6019400	894000
एकुण					69,13,400	

- Murum is extracted from the borrow area designated by Irrigation Department from Gat Nos. 37 & 62/1 only of Nakane Talao.
- Quantity of Murum permitted and extracted is as per the Royalty Paid for the designated Borrow Area Only of Nakane Talao.
- We have not established any Stone Quarry, Mining / Crusher Plant near or at Nakane Talao and we are not doing any Stone Crushing activity at Nakane Talao.
- A letter dated 10.01.2022 was issued by Assistant Engineer Class-II, Sub Division No. 1, Dhule of Irrigation Department, to extract murum from Demarcated Area only inside from Nakane Talao. It is to mentioned that, the temporary demarcation given by Irrigation Department at Borrow Area, Nakane Talao which was erased during Day by Day activity at Nakane Talao. Although we were excavating the Murum from Nakane Pond only and not from outside the pond. Accordingly, as per revised demarcation, the extraction was continued and the Authorities have verified the activity on regular basis and concurred that, the demarcated area was not deviated.
- From Gat No. 37 - Total Quantity Murum Approved - 10000 Brass.
Quantity of Murum Extracted - 10000 Brass.
- From Gat No. 62/1 - Total Quantity Murum Approved - 7000 Brass.
Quantity of Murum Extracted - 7000 Brass.
- Royalty Paid for Gat No. 37 & 62/1. = Rs. 60,19,400/-
- DMF Paid for Gat No. 37 & 62/1. = Rs. 8,94,000/-
- Contractor has extracted Murum from the Nakane Pazar Talao only from Gat No. 37 & 62/1 of village: Morane Pra. Laling, Tehsil & Dist. Dhule.
- Further to the above facts, it is also to state that, for the Stone & Aggregate, required for Project Highway, we have established our Quarries & Crushers and also purchased the aggregate form various sources. The details of Quarries and stone crushers is tabulated below;

Stone Quarry and Crusher locations							
Sr. No.	Project Section	Location of Crusher				Stone Quarry	
		Chainage/ Location	Village	Tehsil	District	Village/ Location	Tehsil & District
1	Section - 0 Km 510+000 to Km 524+800	Km 517+400 - RHS	Saundane	Dhule	Dhule	Babhulwadi	Dhule
		Tejal Stone Crusher	Raver	Dhule	Dhule	Raver	Dhule
2	Section - I Km 524+800 to Km 537+000	Anchale	Mukti	Dhule	Dhule	Mukti Anchale	Dhule
		Ambika Stone	Sarve	Sindkheda		Ambika Stone - Sarve	Sindkheda, Dhule
3	Section - II Km 537+000 to Km 607+000	Km 558+250 - LHS	Khandlay	Sakri	Dhule	Khandlay	Sakri, Dhule



4	Section - III Km 607+000 to Km 650+794	Km 632+900 - RHS	Sawarat	Navapur	Nandurbar	Chinchpada	Navapur, Nandurbar	
						Sawarat Plant		
						New Sawrat		
						Men Talav		
			Shree Kailash	Songadh	Songadh	Tapi, Gujrat	Shree Kailash	Songadh, Tapi, Gujrat
			Jalaram				Jalaram	
			Swastik				Swastik	
			Mahakali				Mahakali	
			Bhumi Stone				Bhumi Stone	
			Shree Nathji				Shree Nathji	
			Atik Metal				Atik Metal	
			Gujrat Stone				Gujrat Stone	

In view of above, Documents of excavation of mining material, Royalty paid Statement, Receipts & Challans etc. for Nakane Talao is enclosed herewith for your kind information and further needful please.

Thanking you and assuring you of our best services at all the time.

Yours truly,

For J M Mhatre Infra Private Limited,

K. D. D. D.
(Authorized Signatory)



Encl.-

1. Contract Agreement Copy.
2. Application from Contractor.
3. Application forwarded by NHA1 to Collector & Dist. Magistrate, Dhule.
4. Necessary permits by Collector & Dist. Magistrate, Dhule for Mining.
5. Royalty Paid Statement, Receipts & Challans.
6. MoRT&H Circular.
7. State Government Circular.
8. Permissions & Clearances of Stone Quarry and Crusher locations.

Copy to: The Team Leader, M/s. Theme Engineering Services Pvt. Ltd., Plot No. 11, Mansaram Nagar, Sakri Road, Dhule Dist. Dhule- 424 002,

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Exhibit - B
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J. M. MHATRE INFRA PVT. LTD.

Engineers & Contractors

CIN No.: U45202MH2010PTC199433

HEAD OFFICE : Market Yard, Plot No. 492, Sahakar Nagar, PANVEL - 410 206, Dist. Raigad, Maharashtra.

TEL.: (022) 27451625 / 27460536 / 27459771-72-73-74-75 • Fax : 27460537 • E-mail : hopanvel@jmmipl.in • web: www.jmminfra.com

Ref: JMMIPL/NHAI/Fag-Mah-Guj Bor/NH-6/2022-23/988

Date: 09.01.2023

To,
DGM (Tech) & Project Director,
National Highways Authority of India,
Project Implementation Unit-Dhule
Mangal Bungalow, Plot No.14, 15, & 16,
Mansaram Nagar, Near Circuit House,
Sakri Road, Dhule-424 002

(Kind Attention: Shri. A. R. Yadav, PD NHAI PIU Dhule)

Sub: Balance work of 4-Laning of Fagne-Mah/Guj Border Section of NH-6 in State of Maharashtra from Km 510+000 to Km 650+794 (140.794 Km) to be executed on EPC Mode under Bharatmala Pariyojna- Application No. 96 of 2022 (WZ) before the National Green Tribunal Western Zone Bench, Pune- Reg.

Ref.:

1. Your Letter No. NHAI/PIU-Dhule/NH-6/JMM/2022-23/2480, Dtd.31.12.2022.
2. Collector & District Magistrate Dhule Letter- Final Report No. OW/Mining/NS/1284/2022, Dtd.30.12.2022.
3. Our Letter No. JMMIPL/NHAI/Fag-Mah-Guj Bor/NH-6/2022-23/974, Date: 20.12.2022.

Dear Sir,

In ref. to your letter under ref. 1 above, forwarding therewith the report of Collector & District Magistrate, Dhule cited under ref. 2 above, following is submitted for your kind information and records please;

1. Regarding the excavation of Hill adjoining Nakane Lake, Contractor J. M. Mhatre Infra Pvt. Ltd. clearly deny the allegation imposed for cutting of hill. We have not excavated the hill portion despite, it is observed that, during extraction of murum from Nakane Lake in Gat No. 62/1, some activities on hill was observed, which was being done by unknown locals / villagers with their own machines & tractors.
2. Contractor has taken permission for extracting Murum from Gat No. 62/1 of Nakane Lake from Revenue Authority with royalty paid for 18000 Brass. Murum extracted from borrow area designated by Irrigation Department, Dhule after receipt of "No Objection Certificate" from Irrigation Department Dhule. Contractor has done excavation in Nakane Lake only and not on hill portion near Nakane Lake.
3. As per the report of Deputy Conservator of Forests, Dhule, the Lake is not considered as forest and hence there has been no violation of rules and Wild Life Protection of 1972. Moreover, the area is not under eco-sensitive zone and not under biodiversity conservation.
4. It is also to be stated that, after excavation of Nakane Lake the storage capacity of Lake has been increased and the same has been concurred by Deputy Conservator of Forests, Dhule.
5. On the, contrary we have proposed for additional quantity of Murum and paid an amount of Rs. 9,00,000/- in Advance towards 15000 Brass Murum. The proposal is under consideration & approval with Revenue Authority.
6. From local enquiry, it is learnt that, the Hill Cutting is done by unknown locals/persons before the Appointed Date of our project i.e. before 18th September 2020 and the same was continued by unknown locals/persons during the year 2021-22.

This is for your kind information please.

Thanking you and assuring you of our best services at all the time.

Yours truly,

For J M Mhatre Infra Private Limited.

hdanay
(Authorized Signatory)



Time (S)	<input checked="" type="checkbox"/>
RECEIVED	<input type="checkbox"/>
DATE	<input type="checkbox"/>
BY	<input type="checkbox"/>
OFF	<input type="checkbox"/>

for n.a. 09/01/23

N. H. A. I. (PIU) DHULE	
Inward No.	098
Date :-	09/01/2023
Filed in :-	
Sign.	

Copy to: The Team Leader, M/s. Theme Engineering Services Pvt. Ltd., Plot No. 11, Mansaram Nagar, Sakri Road, Dhule Dist. Dhule- 424 002.



J M M I P L

applicable law, the Respondent No.5 most humbly prays that this Hon'ble Tribunal be pleased to pass an appropriate and dismiss the claims of the Applicant in the interest of justice and equity.

All of which is respectfully submitted.

In view of the above, the draft affidavit in reply is examined & found generally in order and the same is submitted for approval of Competent Authority NHAI.

 Digitally Signed

06/01/2023 3:57 PM

AJAY RAMRATAN YADAV
(PD PIU - DHULE)

Note No. #2

06/01/2023 5:19 PM

ASHISH ASATI
(RO - NAGPUR)

Note No. #3

06/01/2023 5:30 PM

SHIVAJI PAWAR
(DGM (RO-NAGPUR))

Note No. #4

PD-Dhule vide Note#1 above has submitted the Draft affidavit in reply before the Hon'ble National Green Tribunal Western Zone Bench, Pune. The same was discussed with Joint Advisor (Plantation), RO-Nagpur, and he has conveyed that, the Draft Reply is generally found in order and we may approve the same subject to the conditions that;

- i. PD may review para 4 in consultation with lawyer.
- ii. PD will telephonically consult Joint Advisor (Plantation) for case related modifications:

Accordingly, we may approve the Draft Reply, subject to the above conditions, & direct PD-Dhule to take further necessary action. The grammatical corrections and language shall be verified by lawyer before it's submission.

सादर प्रस्तुत।

07/01/2023 11:00 AM

AKASH CHOUKSEY
(DY. MGR)

Note No. #5

07/01/2023 11:26 AM

SHIVAJI PAWAR
(DGM (RO-NAGPUR))

Note No. #6

Digitally Signed

07/01/2023 12:45 PM

NARESH Y. WADEWAR
(GM (RO-NAGPUR))

Note No. #7

Approved

08/01/2023 4:40 PM

ASHISH ASATI
(RO - NAGPUR)

Note No. #8

09/01/2023 2:04 PM

HITESH AGRAWAL
(YP (TECH.))

(B) - for nra.
09/01/23



Government of India
Ministry of Road Transport & Highways

Indian Academy of Highway Engineers,
A-5, Sector-62, Noida - 201301.

RW/NH-34066/09/2017-S&R(B)

Dated: 31st August, 2017

To

1. The Chief Secretaries of all the State Governments/ UTs
2. The Principal Secretaries/ Secretaries of all States/ UTs Public Works Department dealing with National Highways and other centrally sponsored schemes.
3. All Engineers-in-Chief and Chief Engineers of Public Works Department of States/ UTs dealing with National Highways and other centrally sponsored schemes.
4. The Director General (Border Roads), Seema Sadak Bhawan, Ring Road, New Delhi-110 010.
5. The Chairman, National Highways Authority of India, G-5 & 6, Sector-10, Dwarka, New Delhi-110 075.
6. The Managing Director, NHIDCL, 3rd Floor, PTI Building, 4- Parliament Street, New Delhi-110001

Subject: Digging of Ponds/ Nalas/ Water Bodies/ Rivers and utilization of soil thereof for projects of water conservation in the drought-affected areas of the country - reg.

Ministry of Road Transport and Highways, Government of India, is implementing the development programmes of National Highway network across the country which, inter alia, involves a considerable amount of earth work. Naturally, there is a on-going need of earth for the embankments of various NH Projects. The contractors/ concessionaires meet this requirement through buying the earth from farmers or procuring the same through mining of minor minerals as per the provisions of the concerned State Government.

2. On the other hand, many parts of the country are facing severe drought conditions and one of the possible long term solutions is water conservation/ re-charging through creation/ revival of water bodies such as water tanks, ponds, check dams and farm-ponds in the rural areas. It has been observed that there is a good scope for synchronising these two activities. It is being considered as to whether the process of procuring large quantities of earth can be harmonised with any ancillary activity for maximising outcomes. Water conservation/ re-charging can thus be very easily synchronised with digging of existing or new water bodies for procuring earth.

3. The matter has been examined in the Ministry and it has been decided to link the requirement of soil for the construction works of National Highways with the digging/desiltation of ponds/construction of check dams and ponds in drought-prone areas as well as in other areas of the country. Following steps may be taken in this behalf:

- (i) The agencies responsible for construction of National Highways (e.g. State PWDs/

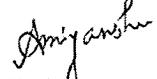
Ami Jaiswal

NHAI/NHIDCL) should advise their contractors/ construction agencies through their field officers to approach the concerned District Collectors/ Sub-collectors/ Water Conservation Departments to obtain a list of any such villages/ rural areas where desiltation/ revival of existing ponds/ water bodies or digging of areas for creation of new water bodies are required.

- (ii) The concerned District Collectors/ Sub-Collectors/ Water Conservation Departments should not only provide the details of identified sites (where the local administration would like to restore/ dig/ desilt such water bodies) to the contractors/ construction agencies of NHs but also facilitate the requisite coordination/arrangements with the respective Panchayats along with the requisite permissions.
- (iii) Subject to the earth/ silt being found suitable for use in the road embankments, the Construction agencies should excavate the earth as per their project requirements from such identified water bodies/ areas at no cost to the village panchyats/ rural development departments/ water conservation departments and transport the same to their project-sites for use in the embankments. Similarly, the panchayats/ water conservation departments of the states should not charge any amount from the construction agencies for the earth so excavated. The Contractor/ Concessionaire would be responsible to complete the said water conservation works and transporting the earth, soil, murum, stones to his site at his own expense.
- (iv) Such an arrangement/ agreement may provide that the contractor shall use the extracted material of such minor minerals for the proposed highway work only and shall not sell or use such minor materials for any purpose other than the project work. Further, the contractor shall follow all the rules and regulations of the State Government regarding digging and transportation.
- (v) The arrangement as proposed hereinbefore would serve two-fold purpose at least cost to both parties. The gram panchyats/ farmers will gain by having a pond/ water body dug in their land at no cost which will help in restoration of such water bodies while the construction agency (NHAI/ NHIDCL/ Project Zone) would get the material for embankments for its road building and road expansion projects free of cost.

This issues with the approval of the Competent Authority.

Yours faithfully,



(Amiyanshu)

Assistant Executive Engineer

For Director General (Road Development) & SS

Email:amiy24@gmail.com

Copy to:

1. Secretary to Government of India, Ministry of Water Resources, New Delhi, for his kind information and further necessary instructions in the matter.
2. Secretary to Government of India, Ministry of Rural Development, Krishi Bhawan, New Delhi for his kind information and further necessary instructions in the matter.
3. All Technical Officers in the Ministry of Road Transport & Highways

4. All ROs and ELOs of the Ministry
5. The Secretary General, Indian Roads Congress
6. The Director, IAHE
7. Technical circular file of S&R (B) Section
8. NIC-for uploading on Ministry's website under "What's new"

Copy for kind information to:

1. PS to Hon'ble Minister (RTH&S)
2. PS to Hon'ble MOS (RTH&S)
3. Sr. PPS to Secretary (RT&H)
4. PPS to DG (RD) & SS
5. PPS to SS&FA
6. PS to ADG-I/ ADG-II
7. PS to Coordinator - I/ Coordinator -II/ Coordinator -III
8. PS to JS (T)/ JS (H)/ JS (LA&C)/ JS (EIC)

Am Jansh

Annexure - A

13

केंद्र शासनाच्या रस्ते वाहतूक व महामार्ग मंत्रालयामार्फत राबविण्यात येत असलेल्या महामार्ग विकास कार्यक्रमासाठी आवश्यक असलेली माती/मुरुम/दगड या करीता जलसंधारणाच्या उपचारांची सांगड घालण्याबाबत...

महाराष्ट्र शासन

मृद व जलसंधारण विभाग

शासन निर्णय क्रमांक: संकीर्ण- २०१६/ प्र.क्र.२२७/ जल-१

मंत्रालय, मुंबई ४०००३२.

दिनांक : २९ नोव्हेंबर, २०१७

- संदर्भ :-** १) केंद्र शासनाच्या रस्ते व वाहतूक महामार्ग मंत्रालयाचे पत्र दिनांक २७ एप्रिल, २०१६.
२) केंद्र शासनाच्या रस्ते व वाहतूक महामार्ग मंत्रालयाचे पत्र क्र. RW/NH-३४०६६/०९/२०१७-S&R (B) दिनांक ३१ ऑगस्ट, २०१७.

प्रस्तावना :-

केंद्र शासनाच्या रस्ते वाहतूक व महामार्ग मंत्रालयामार्फत संपूर्ण देशात महामार्ग विकासाचा कार्यक्रम राबविण्यात येत असून त्याकरीता भरावासाठी मोठ्या प्रमाणात मातीची/मुरुम/दगड आवश्यकता निर्माण होत आहे. याकरीता सातत्याने निर्माण होणारी माती/मुरुम/दगड याची गरज भागविण्यासाठी सध्या संबंधीत ठेकेदार शेतकऱ्यांकडून अथवा राज्य शासनाच्या गौण खनिज नियमामध्ये असलेल्या तरतूदीचा अवलंब करून माती/मुरुम/दगड उपलब्ध करीत आहेत. सबब शासनाकडून होत असलेल्या जलसंधारणाच्या कामांची सांगड घालून सदरची माती/मुरुम/दगड उपलब्ध होऊ शकेल किंवा कसे याची शक्यता पडताळून संबंधितांना तसे निर्देश देण्याबाबत केंद्र शासनाकडून संदर्भाधीन पत्रांचे सूचित करण्यात आले आहे. तसेच यानुसार कार्यवाही करण्याबाबत देखील केंद्र शासनाच्या दिनांक ३१ ऑगस्ट, २०१७ च्या पत्रांचे सूचना प्राप्त झालेल्या आहेत. देशातील बऱ्याच भागांमध्ये टंचाई परिस्थिती निर्माण झाली असल्याने बंधारे, शेततळे यासारखे जलसंधारणाचे उपचार देशभरात घेण्यात येत आहेत. यास्तव मातीची उपलब्धता या बाबीची जलसंधारणाच्या उपचारांशी सांगड घालणे सहज शक्य असल्याने निर्दर्शनास आलेले आहे.

शासन निर्णय:-

पाणी टंचाई परिस्थितीवर कायम स्वरूपी उपाययोजना करण्यासाठी राज्यात सन २०१५-१६ पासून जलयुक्त शिवार अभियान हा महत्वाकांक्षी कार्यक्रम राबविण्यात येत आहे. या कार्यक्रमांतर्गत दरवर्षी ५००० गावांची निवड टंचाईमुक्त करण्यासाठी करण्यात येत असून, या गावांमध्ये मोठ्या प्रमाणात जलसंधारणाचे/मृदसंधारणाचे उपचार करण्यात येत आहेत. तसेच नाला खोलीकरण/रुंदीकरण, नाल्यातील गाळ काढणे यांचे देखील काम मोठ्या प्रमाणात हाती घेण्यात आले आहे. त्याचप्रमाणे २०१५-१६ पासून राज्यात "मागेल त्याला शेततळे" हा कार्यक्रम देखील मोठ्या प्रमाणात राबविण्यात येत आहे. ही सर्व कामे शासनाकडून उपलब्ध करून देण्यात येत असलेल्या

T.C. - *[Signature]*

शासन निर्णय क्रमांक संकीर्ण-२०१६/प्र.क्र.२२७/जल-५

14

निधीमधून करण्यात येत आहेत. हे सर्व उपचार राबविताना संबंधित शेतकरी किंवा पंचायत राज संस्था तसेच अन्य संबंधित प्राधिकारी यांच्या अखत्यारीतील या कामांची (शेततळे नव्याने खोदणे किंवा त्यातील गाळ काढणे, नाला खोलीकरण/रुंदीकरण, नाल्यातील/साठवण तलावातील/पाझर तलावातील गाळ काढणे इत्यादी जलसंधारणाची कामे) केंद्र शासनाच्या रस्ते वाहतूक व महामार्ग मंत्रालयाच्या दिनांक ३१ ऑगस्ट, २०१७ रोजीच्या पत्रातील सुचनांनुसार महामार्ग विकास कार्यक्रमाशी सांगड घालण्याच्या प्रस्तावास शासनाची मान्यता देण्यात येत आहे. यासाठी खालील कार्यपद्धतीचा अवलंब करण्यात यावा व त्यानुसार अंमलबजावणी करण्यात यावी.

(१) संबंधित जिल्ह्यामध्ये हाती घेण्यात येणाऱ्या नवीन शेततळी खोदणे किंवा त्यातील गाळ काढणे, नाला खोलीकरण/रुंदीकरण करणे, नाल्यातील/साठवण तलाव/पाझर तलावातील गाळ काढणे इत्यादी जलसंधारण कामांबाबत संबंधित विभागाकडून सर्वेक्षण करून, प्रकरणनिहाय उत्खननाची खोली व उत्खननाचे परिमाण निश्चित करावे व त्यासंबंधीची गाव/गट नंबर निहाय यादी जिल्हाधिकारी कार्यालयात उपलब्ध ठेवावी.

(२) राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्याशी संबंधित कार्यकारी अभियंत्या यांनी महामार्ग विकासाचे काम करणाऱ्या ठेकेदारांशी विचारविनिमय करून जिल्हाधिकारी कार्यालयातील यादीमधून महामार्ग प्रकल्पस्थळाच्या जवळ अथवा त्याला किफायतशीर असेल, अशा जलसंधारण कामाच्या स्थळांची निवड करावी व सदरचे काम विनामुल्य करून उत्खनन करण्यात येणाऱ्या गौण खनिजाच्या परिमाणासह प्रस्ताव संबंधित जिल्हाधिकारी यांचेकडे सादर करावा. तसेच जिल्हाधिकारी यांनी प्राधिकरणाने निवडलेल्या स्थळांच्या संदर्भात ग्रामपंचायत पातळीवर आवश्यक असलेले सहकार्य करावे. तसेच त्यांना आवश्यक असलेल्या परवानग्या मंजूर कराव्यात व त्यांचा संबंधित प्रत्येकीबरोबर योग्य प्रकारे समन्वय साधण्याबाबत कार्यवाही करावी.

(३) राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांचेकडून प्रस्ताव प्राप्त झाल्यानंतर जिल्हाधिकारी यांनी वरीलप्रमाणे निवड केलेल्या जलसंधारण कामाच्या स्थळांमधून निश्चित केलेल्या खोलीपर्यंत उत्खनन करण्याची व निश्चित परिमाणा एवढीच माती/गाळ/मुरुम/दगड काढण्याची परवानगी राष्ट्रीय महामार्ग प्राधिकरणास द्यावी. सदर प्रक्रियेमध्ये उत्खनन करताना वाळू उपलब्ध झाल्यास वाळूचे उत्खनन करता येणार नाही, असे स्पष्ट करण्यात यावे.

(४) जिल्हाधिकारी यांच्याकडून प्राप्त होणाऱ्या परवानगी आदेशानुसार जलसंधारण कामाशी संबंधित अंमलबजावणी यंत्रणेने संबंधित शेतकरी तसेच राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्यासोबत सामंजस्य करार करावा व सर्व संबंधितांचा योग्य प्रकारे समन्वय साधण्याबाबत कार्यवाही करावी.

(५) राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्या सोबतच्या सामंजस्य करारामध्ये प्रामुख्याने,

पृष्ठ ५ पैकी २

T.C. - *[Signature]*

नदीन शेततळी खोदणे किंवा अस्तित्वातील शेततळ्यामधील गाळ काढणे, नाला खोलीकरण /रुंदीकरण करणे, नाल्यातील/साठवण तलाव/पाझर तलावातील गाळ काढणे इत्यादी जलसंधारणाच्या कामांबाबत परवानगी दिलेले काम पूर्ण करण्याची जबाबदारी संबंधित यंत्रणेची राहिल. सदर जलसंधारणाचे काम संबंधित राष्ट्रीय महामार्गाचे काम करण्यास ठेकेदार स्वखर्चाने करेल व खोदकामातून निघणाऱ्या गौण खनिजाची (माती, मुरुम, दगड याची) वाहतूक महामार्ग प्रकल्पस्थळापर्यंत संपूर्णतः त्याच्या स्वखर्चाने करेल. सदर गौण खनिजाचा (माती, मुरुम, दगड याचा) वापर त्यांना मंजूर केलेल्या महामार्गाच्या कामासाठीच करण्यात येईल व अशा गौण खनिजाची विक्री किंवा वापर इतर कोणत्याही प्रयोजनासाठी करता येणार नाही. खोदकामाच्या ठिकाणापासून प्रकल्प स्थळापर्यंत पोहोच रस्ता उपलब्ध नसल्यास असा पोहोच रस्ता तयार करण्याची जबाबदारी ठेकेदाराची राहिल, खोदकामाबाबत तसेच वाहतूकीबाबत शासनाच्या प्रचलित नियमांचे अनुपालन करण्यात येईल, अशा अटीचा अंतर्भाव करण्यात यावा.

(६) जलाधारण कामाबाबतची कार्यान्वयन यंत्रणा व क्षेत्रीय महसूल कर्मचाऱ्यांच्या उपस्थितीत सदर जागेची मोजणी करून सीमांकन करण्यात यावे. सीमांकन केलेल्या क्षेत्रामध्येच ठेकेदाराने उत्खनन करणे बंधनकारक राहिल. सीमांकन केलेल्या क्षेत्राबाहेर उत्खनन केल्यास ठेकेदार दंडात्मक कारवाईस पात्र राहिल.

(७) सदर गौण खनिज राष्ट्रीय महामार्गाच्या कामासाठी विनामुल्य देण्यात येणार असल्याने, या गौण खनिजाची वाहतूक करण्यासाठी महसूल विभागाकडील वाहतूक परवान्याची आवश्यकता नसेल. तथापि या गौण खनिजाची वाहतूक उक्त रस्त्याच्या कामासाठी होत असल्याची पडताळणी करण्याच्या दृष्टीने याकरिता वाहतूक परवाने संबंधित कार्यान्वित यंत्रणा म्हणजेच राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग निर्गमित करेल. अशा वाहतूक परवान्यामध्ये गौण खनिज उत्खननाचे ठिकाण, गौण खनिजाचा वापर करण्यात येणारे ठिकाण (राष्ट्रीय महामार्गाचे किलोमीटर क्रमांक (chainage), संबंधित ठेकेदाराचे नाव, वाहतूक करण्यात येणाऱ्या गौण खनिजाचे नाव, परिमाण, दिनांक व वेळ या बाबींचा समावेश करण्यात यावा. गौण खनिजाची वाहतूक करताना मूळ वाहतूक परवाना वाहनांसोबत ठेवण्यात यावा व वापराच्या ठिकाणी गौण खनिज उतरून घेतल्यानंतर सदर वाहतूक परवाना संबंधित कार्यकारी अभियंता यांनी तांब्यात घेऊन रद्द करावा. कार्यान्वयन यंत्रणेने निर्गमित केलेले परवाने जिल्हाधिकारी कार्यालयात जमा करण्यात यावीत.

(८) जलसंधारणाची कामे पूर्ण झाल्यानंतर संबंधित महसूल यंत्रणेने राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग प्रतिनिधी, संबंधित शेतकरी, अंमलबजावणी यंत्रणेचे प्रतिनिधी यांच्या समक्ष खोदकामाची मोजणी करण्यात यावी. यामध्ये मंजूर खोलीपेक्षा जास्त खोल व मंजुरीपेक्षा जास्त खोदकाम झाल्याचे आढळून आल्यास, ठेकेदाराची ही कृती राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्याशी संबंधित क्षेत्रीय अभियंत्यांच्या निदर्शनास लेखी आणून, जास्तीच्या गौण खनिज उत्खननापोटी

शासन निर्णय क्रमांक संकीर्ण-२०१६/प्र.क्र.२२७/जल-१

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/वापरापोटी वाढीव स्वामित्वधनाची रक्कम ३० दिवसांच्या आत शासनजमा करण्याबाबत संबंधित ठेकेदारास अविलंब कळविण्यात यावे. संबंधित ठेकेदाराने ३० दिवसांच्या आत गौण खनिजाच्या वाढीव उत्खनानापोटी/वापरापोटी स्वामित्वधनाची रक्कम शासनजमा केल्यास एक विशेष बाब म्हणून त्याच्याविरुद्ध महाराष्ट्र जमीन महसूल संहिता, १९६६ मधील कलम ४८ (७) नुसार दंडात्मक कारवाई करण्यात येऊ नये. मात्र, संबंधित ठेकेदाराने ३० दिवसांच्या आत गौण खनिजाच्या वाढीव उत्खनानापोटी/वापरापोटी स्वामित्वधनाची रक्कम शासनजमा न केल्यास संबंधित ठेकेदार नियमानुसार व शासनाच्या धोरणाप्रमाणे दंडात्मक कारवाईस पात्र राहिल.

(९) जलसंधारणाच्या कामामधून महामार्गाच्या कामासाठी किती गौण खनिजाचा वापर करण्यात आला आहे, याबाबतचे उपयोगिता प्रमाणपत्र राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्या संबंधित कार्यकारी अभियंत्याकडून घेण्यात यावे.

(१०) या शासन निर्णयानुसार विहित करण्यात आलेली कार्यपध्दती नागपूर-मुंबई समृद्धी महामार्गाच्या कामाकरिता देखिल लागू करण्यात यावी.

२. या शासन निर्णयानुसार निर्गमित केलेल्या सूचनांनुसार राष्ट्रीय महामार्ग प्राधिकरण (NHAI)/ राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)/ सार्वजनिक बांधकाम विभाग यांच्याकडील राष्ट्रीय महामार्ग नागपूर-मुंबई समृद्धी महामार्गची कामे करण्याबाबत पुढील कार्यवाही करण्यात यावी.

३. हा शासन निर्णय महसूल व वन विभागाचा अनौपचारिक संदर्भ क्र.१९-ख दि.३/०१/२०१७, नियोजन विभागाचा अनौपचारिक संदर्भ क्र.१२४/१४३४, दिनांक २०/०५/२०१७ व वित्त विभागाचा अनौपचारिक संदर्भ क्र.३१८/२०१७/व्यय-१५ दि. २२/०६/२०१७ अन्वये त्या विभागांच्या सहमतीने निर्गमित करण्यात येत आहे.

४. सदर शासन निर्णय महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०१७११३०११२९५६४०२६ असा आहे. हा आदेश डिजिटल स्वाक्षरी करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

Eknath Rajaram
Dawale

Digitally signed by Eknath Rajaram Dawale
DN: cn=Eknath Rajaram Dawale, ou=Rural
Development And Water Conservation Department,
serialCode=40852, serialNumber=1,
c=IN, o=Government of Maharashtra,
email=eknath.dawale@maharashtra.gov.in,
c=IN, o=Government of Maharashtra,
email=eknath.dawale@maharashtra.gov.in,
Date: 2017.11.20 11:32:11 +05'30'

(एकनाथ डवले)

सचिव, महाराष्ट्र शासन

प्रति,

- १) मा. राज्यपालांचे सचिव, राजभवन, मलबार हिल, मुंबई
- २) मा. मुख्यमंत्री यांचे प्रधान सचिव, मंत्रालय, मुंबई.

पृष्ठ ५ पैकी ४

T.C. - *[Signature]*

- ३) मा. मंत्री, (महसूल) यांचे विशेष कार्यकारी अधिकारी, मंत्रालय, मुंबई.
- ४) मा. मंत्री, (मृद व जलसंधारण) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ५) मा. राज्यमंत्री, (महसूल) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ६) मा. राज्यमंत्री, (जलसंपदा/जलसंधारण) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ७) सर्व मा. मंत्री/मा. राज्यमंत्री यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ८) मा. विरोधीपक्ष नेता, विधानसभा/विधान परिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
- ९) सर्व सन्माननीय विधानसभा सदस्य, विधान परिषद सदस्य व संसद सदस्य.
- १०) राष्ट्रीय महामार्ग प्राधिकरण (NHAI)
- ११) राष्ट्रीय महामार्ग व पायाभूत सुविधा विकास महामंडळ (NHIDCL)
- १२) सार्वजनिक बांधकाम विभाग
- १३) अप्पर मुख्य सचिव (कृषि), कृषि व पदुम विभाग, मंत्रालय, मुंबई.
- १४) अप्पर मुख्य सचिव (मदत व पुर्नवसन), महसूल व वन विभाग, मंत्रालय, मुंबई.
- १५) प्रधान सचिव (महसूल), महसूल व वन विभाग, मंत्रालय, मुंबई
- १६) आयुक्त (कृषि), कृषि आयुक्तालय, पुणे-४११००१.
- १७) सर्व विभागीय आयुक्त.
- १८) संचालक (मृदसंधारण), कृषि आयुक्तालय, पुणे-४११००१.
- १९) सचिव (जलसंधारण) ग्राम विकास व जलसंधारण विभाग, मंत्रालय, मुंबई
- २०) मुख्य अभियंता, लघु सिंचन (जलसंधारण), पुणे.
- २१) प्रधान मुख्य वनसंरक्षक व महासंचालक, सामाजिक वनीकरण, महाराष्ट्र राज्य, पुणे.
- २२) संचालक, महाराष्ट्र सुदूर सर्वेक्षण व विकास यंत्रणा, पुणे.
- २३) संचालक, भूजल व सर्वेक्षण व विकास यंत्रणा, पुणे.
- २४) मुख्य कार्यकारी अधिकारी, वसुंधरा पाणलोट विकास यंत्रणा, पुणे.
- २५) अप्पर मुख्य कार्यकारी अधिकारी, वसुंधरा पाणलोट विकास यंत्रणा, पुणे.
- २६) सर्व मंत्रालयीन विभाग, मंत्रालय, मुंबई.
- २७) जल -१ निवड नस्ती.

T.C. - 

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Regarding the combination of water conservation
Treatment for soil/murum/stone required for the
Highway development program being implemented
by the Ministry of Road Transport and Highways
Of the Union Government....

Maharashtra Government

Department of Soil and Water Conservation

Government Decision No.: Narrow-2016/Pr.No.227/ Jal-1

Mantralaya, Mumbai 400032. Dated : 29 November, 2017

Reference: -

- 1) Letter dated 27 April 2016 from the Ministry of Roads and Transport Highways, Central Government.
- 2) Union Ministry of Roads and Transport Highways letter no. RW/NH-34066/09/2017-S&R (B) dated 31st August, 2017.

Preface:

Through the Ministry of Road Transport and Highways of the Central Government, the program of highway development is being implemented in the entire country and for that, a large amount of soil/murum/stone required for filling. For this, to meet the requirement of soil/murum/stone which is continuously generated, at present the concerned contractors are providing soil/murum/stone from the farmers or by following the provisions in the Subordinate Mineral Rules of the State Government. It has been informed through the under reference letter from the Central Government to verify the possibility of the said soil/murum/stone being available or how to coordinate with the water conservation works being done by the government. Also instructions have been received from the Central Government vide letter dated 31st August, 2017 regarding taking action accordingly. As the scarcity situation has arisen in many parts of the country, water conservation treatment like dams, farms are being taken all over the country. It has therefore been demonstrated that soil availability can easily be combined with water conservation treatment.

T.C. - *Abhi*

Governance Decision:

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An ambitious program called JalyuktaShivarAbhiyan is being implemented in the state from 2015-16 to take permanent measures against the water scarcity situation. Under this program, 5000 villages are selected every year to relieve the shortage and water conservation / soil conservation treatment is being done on a large scale in these villages. Also, the work of deepening/widening of the drain, removal of silt from the drain has also been undertaken on a large scale. Similarly, since 2015-16, the program "Magel Aye Shetale" is being implemented in the state on a large scale. All these works are being provided by the government.

While implementing all these treatments, these works under the jurisdiction of concerned farmers or panchayat raj institutions and other concerned authorities (re-digging or desilting of farms, deepening/rudification of drains, removal of silt from drains/storage ponds/seepage ponds etc.) As per the Ministry's letter dated 31st August, 2017, the Government is approving the proposal to combine with the Highway Development Programme. The following procedure should be followed and implemented accordingly.

(1) Digging or dredging of new fields to be undertaken in the district concerned,

Deepening/widening of drains, removal of silt from drains/storage ponds/percolation ponds, etc., should be done by the concerned department after conducting a survey, the depth of excavation and dimensions of excavation should be determined case by case and the related list should be made available in the Collector's office by village/group number.

(2) The Executive Engineer concerned with the National Highways Authority (NHAI)/ National Highways and Infrastructure Development Corporation (NHIDGL)/ Public Works Department after consultation with the contractors carrying out the highway development works, shall select the highway from the list in the Collector's office near or cost-effective to the project site. The sites of such water conservation work should be selected and the said work should be done free of charge along with the quantity of secondary minerals to be mined and the proposal should be submitted to the concerned Collector. Also the Collector should provide necessary co-operation at Gram Panchayat level in respect of the places selected by the authority. Also they should be granted the necessary permits and take action to coordinate them properly with the concerned Panchayat.

(3) After receiving the proposal from the National Highways Authority (NHAI) National Highways and Infrastructure Development Corporation (NHIDCL) Public

T.C. - *[Signature]*

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Works Department, the Collector shall excavate to the specified depth from the water conservation work sites selected as above and only the specified quantity of soil/silt/pumice/stone. Permission to remove should be given to National Highways Authority. It should be clarified that if sand is available during excavation in the said process, sand cannot be mined.

(4) As per the permission order received from the Collector, the enforcement mechanism related to the water conservation work should enter into MoU with the concerned farmers as well as the National Highways Authority (NHAI) / National Highways and Infrastructure Development Corporation (NHIDCL / Public Works Department) and take action for proper coordination of all concerned. .

(5) National Highways Authority (NHAI) National Highways and Infrastructure Development Corporation

(NHIDCL) in MoU with Public Works Department primarily, Excavation of new fields or removal of silt from existing fields, deepening of drains/ widening, desilting of drains/storage ponds/percolation ponds etc. will be the responsibility of the concerned body to complete the permitted work in respect of water conservation works. The said water conservancy work will be done by the contractor working on the concerned National Highway and he will transport the secondary minerals (Bhati, Murum, Stone) from the excavation to the highway project site at his own expense. Such subsidiary mineral shall not be sold or used for any other purpose. If access road is not available from the excavation site to the project site, it shall be the responsibility of the contractor to construct such access road, subject to compliance with prevailing rules of Govt. regarding excavation and transportation.

(6) In the presence of implementation mechanism and regional revenue staff regarding water retention work, the said area should be measured and demarcated, the contractor shall be obliged to excavate within the demarcated area. Excavation outside the demarcated area will make the contractor liable to penal action.

(a) As the said minor mineral will be provided free of cost for the work of National Highway, no transport license from the Revenue Department shall be required for transportation of this minor mineral. However, in order to verify that this minor mineral is being transported for the purpose of the said road work, traffic permits for this purpose will be issued by the concerned executive i.e. National Highways Authority (NHAI) / National Highways and Infrastructure Development Corporation (NHIDCL) Public Works Department. Such transport license should

T.C. - Abdur

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include the place of minor mineral extraction, the place where the minor mineral is used (chainage of the national highway), the name of the concerned contractor, the name, quantity, date and time of the minor mineral to be transported. The transport license should be kept with the vehicles and after unloading the secondary mineral at the place of use, the said transport license should be seized and canceled by the concerned executive engineer, the licenses issued by the enforcement system should be deposited in the collector office.

(8) After the completion of water conservation works, the relevant revenue system should carry out excavation calculations before the representatives of National Highways Authority NHAI/ National Highways and Infrastructure Development Corporation (NHIDCL)/ Public Works Department, concerned farmers, representatives of enforcement agencies. If it is found that excavation is deeper than the sanctioned depth and more than sanctioned, the action of the contractor shall be brought to the notice in writing of the Field Engineers concerned with National Highways Authority (NHAI) National Highways and Infrastructure Development Corporation (NHIDCLY Public Works Department) for additional minor mineral excavation. The concerned contractor should be informed immediately about depositing the amount of increased ownership due to use to the government within 30 days. As a special case, if the concerned contractor deposits the amount of proprietary money for additional mining/use of subordinate minerals within 30 days, penal action should not be taken against him under Section 48 (7) of the Maharashtra Land Revenue Code, 1966. However, if the concerned contractor does not deposit the amount due to the government within 30 days for the additional mining/use of the subordinate mineral, the concerned contractor will be liable to penal action as per the rules and policy of the government.

(9) How much secondary mineral has been used for highway work from water conservation works. Usability certificate in this regard should be obtained from concerned Executive Engineer of National Highways Authority (NHAI) / National Highways and Infrastructure Development Corporation (NHIDCL) Public Works Department.

(10) The procedure prescribed as per this Government Decision should also be applied for the work of Nagpur-Mumbai Samrudhi Highway.

2. As per the instructions issued as per this Government Decision, further action should be taken regarding the works of National Highway Nagpur-Mumbai Samruddhi Highway by National Highway Authority INHAD/ National Highways

T.C. - *Alidh*

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and Infrastructure Development Corporation (NHIDCL)/ Public Works Department.

3. This Government Decision vide Revenue and Forest Department Informal Reference No.19-B dated 3/01/2017, Planning Department Informal Reference No. 124/1434, dated 20/05/2017 and Finance Department's Informal Reference No.318/2017 /Expenditure-15 dt. 22/06/2017 is being issued with the consent of those departments.

4. The said government decision has been made available on the website of Maharashtra government www.maharashtra.gov.in and its reference number is 201711301129564026. This order is being digitally signed.

By order and in the name of the Governor of Maharashtra

Eknath Rajaram!

Dawale

Copy To,

- 1) Hon. Secretary to the Governor, Raj Bhavan, Malabar Hill, Mumbai
- 2) Hon. Principal Secretary to Chief Minister, Ministry, Mumbai.
- 3) Hon. Special Executive Officer to the Minister (Revenue), Ministry, Mumbai.
- 4) Hon. Private Secretary to Minister of State (Water Resources/ Water Conservation), Ministry, Mumbai.
- 5) Hon. Private Secretary to Minister of State, (Revenue), Ministry, Bombay.
- 6) Hon. Private Secretary to Minister of State (Water Resources/ Water Conservation), Ministry, Mumbai.
- 7) All Hon. Minister/ Hon. Private Secretary to Minister of State, Mantralaya, Mumbai.
- 8) Hon. Leader of Opposition, Vidhan Sabha/Legislative Council, Maharashtra Legislature Secretariat, Mumbai.

T.C. - *[Signature]*

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- 9) All Honorable Members of Legislative Assembly, Members of Legislative Council and Members of Parliament.
- 10) National Highways Authority (NHAI)
- 11) National Highways and Infrastructure Development Corporation (NIIDCL)
- 12) Public Works Department
- 13) Upper Chief Secretary (Agriculture), Department of Agriculture and Padum, Ministry, Mumbai.
- 14) Upper Chief Secretary (Relief and Rehabilitation), Department of Revenue and Forests, Ministry, Mumbai.
- 15) Principal Secretary (Revenue), Department of Revenue and Forests, Ministry, Mumbai
- 16) Commissionerate (Agriculture), Pune - 411001
- 17) All Divisional Commissioners,
- 18) Director (Soil Conservation), Commissionerate of Agriculture, Pune-411001.
- 21) Principal Chief Conservator of Forests and Director General, Social Forestry, Maharashtra State, Pune.
- 22) Secretary surdur survey and development
- 23) Ground water survey and development .
- 24) chief executive officer (Vasundhara Panlot Development,Pune)
- 25) Upper Chief Executive Officer, Vasundhara Watershed Development System, Pune.
- 26) All Ministerial Departments, Ministry, Mumbai.

T.C. - Alu

Exhibit E
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26



J. M. MHATRE INFRA PVT. LTD.

Engineers & Contractors

CIN No.: U45202MH2010PTC199433

HEAD OFFICE : Market Yard, Plot No 492, Sahakar Nagar, PANVEL - 410 206, Dist. Raigad, Maharashtra.

TEL.: (022) 27451625 / 27460536 / 27459771-72-73-74-75 • Fax: 27460537 • E-mail : hopanvel@jmmipl.in • web: www.jmminfra.com

Ref.: JMMIPL/NHAI/Fag-Mah-Guj Bor/NH-6/2022-23/974

Date: 20.12.2022

To,
DGM (Tech) & Project Director,
National Highways Authority of India,
Project Implementation Unit-Dhule
Mangal Bungalow, Plot No.14, 15, & 16,
Mansaram Nagar, Near Circuit House,
Sakri Road, Dhule-424 002

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SE (BD)	<input type="checkbox"/>
SE (OSB)	<input type="checkbox"/>
ACCOUNT	<input type="checkbox"/>
OA	<input type="checkbox"/>

N. H. A. I. (PIU) DHULE	
Inward No	4942
Date :-	20/12/2022
Filed in ..	
Sign.	

(Kind Attention: Shri. A. R. Yadav, PD NHAI PIU Dhule)

Sub: Balance work of 4-Laning of Fagne-Mah/Guj Border Section of NH-6 in State of Maharashtra from Km 510+000 to Km 650+794 (140.794 Km) to be executed on EPC Mode under Bharatmala Pariyojna- Application No. 96 of 2022 (WZ) before the National Green Tribunal Western Zone Bench, Pune - Reg.

Ref.: Your Letter No. NHAI/PIU-Dhule/JMM/2022-23/2344, Dtd. 16.12.2022.

Dear Sir,

With ref. to your letter cited above following is submitted for your kind information and further needful please;

- Permission for extracting Murum from Gat No. 37 & Gat No. 62/1 of Nakane Pazar Talao is obtained from Mining Authority vide Letters No. Listed below;

Sr. No.	Gat No	Letter No.	Dated	Quantity for excavation	Amount of Royalty Paid, Rs.	Amount of (10%) DMF Paid, Rs.
1	37	क्र./गौख/तात्पु.परवाना/कावि/10/2021	03.09.2021	2100	1391000	0
2		क्र./गौख/तात्पु.परवाना/कावि/03/2021	06.05.2022			
3	37	क्र./गौख/तात्पु.परवाना/कावि/04/2022	20.05.2022	7900		474000
4	62/1	क्रमांक/गौख/परमिट/कावि/370/2022	03.01.2022	500	330600	30000
5	62/1	क्रमांक/गौख/परमिट/कावि/43/2022	24.02.2022	500	330600	30000
6	62/1	क्रमांक/गौख/परमिट/कावि/58/2022	10.03.2022	500	330600	30000
7	62/1	क्रमांक/गौख/परमिट/कावि/80/2022	24.03.2022	500	330600	30000
8	62/1	क्रमांक/गौख/परमिट/कावि/76/2022	05.04.2022	500	330600	30000
9	62/1	क्रमांक/गौख/परमिट/कावि/82/2022	13.04.2022	500	330600	30000
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13	62/1	क्रमांक/गौख/परमिट/कावि/108/2022	27.05.2022	500	330600	30000
14	62/1	क्रमांक/गौख/परमिट/कावि/111/2022	.06.2022	500	330600	30000
15	62/1	क्रमांक/गौख/परमिट/कावि/113/2022	10.06.2022	500	330600	30000

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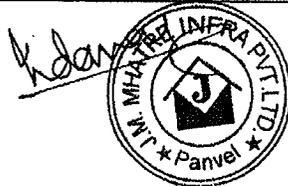
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Page 1 of 3

16	62/1	क्रमांक/गौख/परमिट/कावि/126/2022	21.07.2022	500	330600	30000
17	62/1	क्रमांक/गौख/परमिट/कावि/133/2022	02.08.2022	500	330600	30000
एकुण				17000	6019400	894000
एकुण					69,13,400	

- Murum is extracted from the borrow area designated by Irrigation Department from Gat Nos. 37 & 62/1 only of Nakane Talao.
- Quantity of Murum permitted and extracted is as per the Royalty Paid for the designated Borrow Area Only of Nakane Talao.
- We have not established any Stone Quarry, Mining / Crusher Plant near or at Nakane Talao and we are not doing any Stone Crushing activity at Nakane Talao.
- A letter dated 10.01.2022 was issued by Assistant Engineer Class-II, Sub Division No. 1, Dhule of Irrigation Department, to extract murum from Demarcated Area only inside from Nakane Talao. It is to mentioned that, the temporary demarcation given by Irrigation Department at Borrow Area, Nakane Talao which was erased during Day by Day activity at Nakane Talao. Although we were excavating the Murum from Nakane Pond only and not from outside the pond. Accordingly, as per revised demarcation, the extraction was continued and the Authorities have verified the activity on regular basis and concurred that, the demarcated area was not deviated.
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- DMF Paid for Gat No. 37 & 62/1. = Rs. 8,94,000/-
- Contractor has extracted Murum from the Nakane Pazar Talao only from Gat No. 37 & 62/1 of village: Morane Pra. Laling, Tehsil & Dist. Dhule.
- Further to the above facts, it is also to state that, for the Stone & Aggregate, required for Project Highway, we have established our Quarries & Crushers and also purchased the aggregate form various sources. The details of Quarries and stone crushers is tabulated below;

Stone Quarry and Crusher locations							
Sr. No.	Project Section	Location of Crusher				Stone Quarry	
		Chainage/ Location	Village	Tehsil	District	Village/ Location	Tehsil & District
1	Section - 0 Km 510+000 to Km 524+800	Km 517+400 - RHS	Saundane	Dhule	Dhule	Babhulwadi	Dhule
		Tejal Stone Crusher	Raver	Dhule	Dhule	Raver	Dhule
2	Section - I Km 524+800 to Km 537+000	Anchale	Mukti	Dhule	Dhule	Mukti Anchale	Dhule
		Ambika Stone	Sarve	Sindkheda		Ambika Stone - Sarve	Sindkheda, Dhule
3	Section - II Km 537+000 to Km 607+000	Km 558+250 - LHS	Khandlay	Sakri	Dhule	Khandlay	Sakri, Dhule



4	Section - III Km 607+000 to Km 650+794	Km 632+900 - RHS	Sawarat	Navapur	Nandurbar	Chinchpada	Navapur, Nandurbar		
						Sawarat Plant			
						New Sawrat			
								Men Talav	
			Shree Kailash	Songadh	Songadh	Tapi, Gujrat	Shree Kailash	Songadh, Tapi, Gujrat	
			Jalaram				Jalaram		
			Swastik				Swastik		
			Mahakali				Mahakali		
			Bhumi Stone				Bhumi Stone		
			Shree Nathji				Shree Nathji		
	* Atik Metal	Atik Metal							
	* Gujrat Stone	Gujrat Stone							

In view of above, Documents of excavation of mining material, Royalty paid Statement, Receipts & Challans etc. for Nakane Talao is enclosed herewith for your kind information and further needful please.

Thanking you and assuring you of our best services at all the time.

Yours truly,

For J M Mhatre Infra Private Limited,

K. D. D. D.

(Authorized Signatory)



Encl.-

1. Contract Agreement Copy.
2. Application from Contractor.
3. Application forwarded by NHA1 to Collector & Dist. Magistrate, Dhule.
4. Necessary permits by Collector & Dist. Magistrate, Dhule for Mining.
5. Royalty Paid Statement, Receipts & Challans.
6. MoRT&H Circular.
7. State Government Circular.
8. Permissions & Clearances of Stone Quarry and Crusher locations.

Copy to: The Team Leader, M/s. Theme Engineering Services Pvt. Ltd., Plot No. 11, Mansaram Nagar, Sakri Road, Dhule Dist. Dhule- 424 002,



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SE (OSM)	<input type="checkbox"/>
ACCOUNT	<input type="checkbox"/>
OA	<input type="checkbox"/>

N. H. A. I. (PIU) DHULE	
Inward No	4942
Date :-	20/12/2022
Filed in ..	
Sign.	

(Kind Attention: Shri. A. R. Yadav, PD NHAI PIU Dhule)

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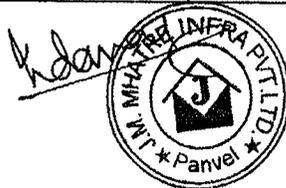
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Page 1 of 3

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		Tejal Stone Crusher	Raver	Dhule	Dhule	Raver	Dhule
2	Section - I Km 524+800 to Km 537+000	Anchale	Mukti	Dhule	Dhule	Mukti Anchale	Dhule
		Ambika Stone	Sarve	Sindkheda		Ambika Stone - Sarve	Sindkheda, Dhule
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						Sawarat Plant			
						New Sawrat			
								Men Talav	
			Shree Kailash	Songadh	Songadh	Tapi, Gujrat	Shree Kailash	Songadh, Tapi, Gujrat	
			Jalaram				Jalaram		
			Swastik				Swastik		
			Mahakali				Mahakali		
			Bhumi Stone				Bhumi Stone		
			Shree Nathji				Shree Nathji		
			Atik Metal				Atik Metal		
			Gujrat Stone				Gujrat Stone		

In view of above, Documents of excavation of mining material, Royalty paid Statement, Receipts & Challans etc. for Nakane Talao is enclosed herewith for your kind information and further needful please.

Thanking you and assuring you of our best services at all the time.

Yours truly,

For J M Mhatre Infra Private Limited,

K. D. D. D.
(Authorized Signatory)



Encl.-

1. Contract Agreement Copy.
2. Application from Contractor.
3. Application forwarded by NHAI to Collector & Dist. Magistrate, Dhule.
4. Necessary permits by Collector & Dist. Magistrate, Dhule for Mining.
5. Royalty Paid Statement, Receipts & Challans.
6. MoRT&H Circular.
7. State Government Circular.
8. Permissions & Clearances of Stone Quarry and Crusher locations.

Copy to: The Team Leader, M/s. Theme Engineering Services Pvt. Ltd., Plot No. 11, Mansaram Nagar, Sakri Road, Dhule Dist. Dhule- 424 002,

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Exhibit - G

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CHALLAN
MTR Form Number-6



GRN	MH009161323202122E	BARCODE	Date		24/11/2021-14:58:06	Form ID
Department	Revenue Department		Payer Details			
Mineral Concession Fees, Rates And Royalties	Type of Payment		TAX ID / TAN (If Any)	13031		
Receipts from Minor Mineral Rules in Rural Area		PAN No.(If Applicable)		AACCJ2959L		
Office Name	TAHSILDAR DHULE		Full Name	J M MAHATRE INFRA PTIVATE LIMITED		
Location	DHULE		Flat/Block No.	SAHKAR NAGAR PANVEL		
Year	2021-2022 One Time		Premises/Building			
Account Head Details		Amount In Rs.	Road/Street			
0853013901	Fees and Royalties	330600.00	Area/Locality	Dhule		
			Town/City/District			
			PIN			
			Remarks (If Any)	Demand Note No. 10230, Muje Morane, P.L. Gut No. 229, Nakane Talav, 500		
			Brass Murum Royalti			
			Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only		
Total		3,30,600.00	Words			
Payment Details		BANK OF BARODA		FOR USE IN RECEIVING BANK		
Cheque-DD Details		Bank CIN	Ref. No.	02003942021112400867	1263338943	
Cheque/DD No.		Bank Date	RBI Date	24/11/2021-14:59:52	Not Verified with RBI	
Name of Bank		Bank-Branch	BANK OF BARODA			
Name of Branch		Scroll No. , Date	Not Verified with Scroll			

Department ID : 17823

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed. Details of transaction included below.

Transaction Date: 24/03/2021 15:06:22

Demand No.: DN/10230/1

Merchant: M MALLA/RS (INDIA PRIVATE)
CORPORATE

Transaction No: 110341961918

Bank reference No: 1280290949

Merchant Ref: M MALLA/RS

Order Status: Success

Billing City: Gurgaon

Payment Mode: Net Banking

Billing State: Haryana

Currency: INR

Billing Zip: 122004

Amount: 38260.00

Billing Country: India

Billing Contact No: 9730005555

Billing Email: mmrprojects@rediffmail.com

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CHALLAN
MTR Form Number-6



GRN	MH009861924202122E	BARCODE	08122021173432		Date	08/12/2021-17:34:32	Form ID
Department	Revenue Department		Payer Details				
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area		TAX ID / TAN (If Any)	13031			
Office Name	TAHSILDAR DHULE		PAN No.(If Applicable)	AACCJ2959L			
Location	DHULE		Full Name	J M MAHATRE INFRA PTIVATE LIMITED			
Year	2021-2022 One Time		Flat/Block No.	SAHKAR NAGAR PANVEL			
Account Head Details		Amount In Rs.	Premises/Building				
0853013901	Fees and Royalties	330600.00	Road/Street				
			Area/Locality	Dhule			
			Town/City/District				
			PIN				
			Remarks (If Any)	Demand Note No.:12216, Morane PL Gut No. 62/1 Nakane Talav 500			
			Brass Murum Royalty				
			Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only			
Total		3,30,600.00	Words				
Payment Details		BANK OF BARODA		FOR USE IN RECEIVING BANK			
Cheque-DD Details		Bank CIN	Ref. No.	02003942021120801210	1265196111		
Cheque/DD No.		Bank Date	RBI Date	08/12/2021-17:35:56	Not Verified with RBI		
Name of Bank		Bank-Branch	BANK OF BARODA				
Name of Branch		Scroll No., Date	Not Verified with Scroll				

Department ID : 22106

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2021/08/12 05:45 PM	Demand No. :	DN/12216/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	110354249138
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1282146633
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

CHALLAN
MTR Form Number-6

GRN	MH010727139202122E	BARCODE	[Barcode]				Date	27/12/2021-15:31:16	Form ID	
Department	Revenue Department				Payer Details					
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area				TAX ID / TAN (If Any)	13031				
Office Name	TAHSILDAR DHULE				PAN No.(If Applicable)	AACCJ2959L				
Location	DHULE				Full Name	J M MAHATRE INFRA PTIVATE LIMITED				
Year	2021-2022 One Time				Fla/Block No.	SAHKAR NAGAR PANVEL				
Account Head Details		Amount In Rs.		Premises/Building						
0853013901 Fees and Royalties		330600.00		Road/Street						
				Area/Locality	Dhule					
				Town/City/District						
				PIN						
				Remarks (If Any)	Demand Note No. 15132, 8 Fagne te Kundane Mouje Morane PL Gut No. 62/1 Nakane Talav 500					
				Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only					
Total		3,30,600.00		Words						
Payment Details				FOR USE IN RECEIVING BANK						
BANK OF BARODA				Bank CIN	Ref. No.	02003942021122701582	1267569730			
Cheque-DD Details				Bank Date	RBI Date	27/12/2021-15:33:16	Not Verified with RBI			
Name of Bank				Bank-Branch		BANK OF BARODA				
Name of Branch				Scroll No. Date		Not Verified with Scroll				

Department ID: 28030

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	27/12/2021 15:37:54	Demand No. :	DN/15132/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	110370063912
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1284520433
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

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CHALLAN
MTR Form Number-6



GRN	MH011455079202122E	BARCODE	[Barcode]				Date	10/01/2022-17:47:26	Form ID	
Department	Revenue Department			Payer Details						
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area			TAX ID / TAN (If Any)	13031					
				PAN No.(If Applicable)	AACCCJ2959L					
Office Name	TAHSILDAR DHULE			Full Name	J M MAHATRE INFRA PTIVATE LIMITED					
Location	DHULE									
Year	2021-2022 One Time			Flat/Block No.	SAHKAR NAGAR PANVEL					
Account Head Details			Amount In Rs.	Premises/Building						
0853013901	Fees and Royalties		330600.00	Road/Street						
				Area/Locality	Dhule					
				Town/City/District						
				PIN						
				Remarks (If Any)	Demand Note No.:17475, 6 Fagne to Kundane Mouje Morane Pr.L Gut No. 62/1 Nakane Talav 50					
				Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only					
Total			3,30,600.00	Words						
Payment Details	BANK OF BARODA			FOR USE IN RECEIVING BANK						
Cheque/DD Details				Bank CIN	Ref. No.	02003942022011002063	1269479914			
Cheque/DD No.				Bank Date	RBI Date	10/01/2022-17:48:34	Not Verified with RBI			
Name of Bank				Bank-Branch	BANK OF BARODA					
Name of Branch				Scroll No. , Date	Not Verified with Scroll					

Department ID : 33509

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/10/01 05:58 PM	Demand No. :	DN/17475/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111383938554
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1286430302
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmpprojectsdhule@gmail.com		

CHALLAN
MTR Form Number-6

GRN	MH014267701202122E	BARCODE	[Barcode]				Date	08/03/2022-17:28:58	Form ID	
Department	Revenue Department				Payer Details					
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area				TAX ID / TAN (If Any)	13031				
Office Name	TAHSILDAR DHULE				PAN No.(If Applicable)	AACCJ2959L				
Location	DHULE				Full Name	J M MAHATRE INFRA PTIVATE LIMITED				
Year	2021-2022 One Time				Flat/Block No.	SAHKAR NAGAR PANVEL				
Account Head Details				Amount In Rs.	Premises/Building					
0053013901	Fees and Royalties			330600.00	Road/Street					
					Area/Locality	Dhule				
					Town/City/District					
					PIN					
					Remarks (If Any)	DN:27888, Gul No 62/1 Makane Talav Murum royalty 500 Brass				
					Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only				
Total				3,30,600.00	Words					
Payment Details	BANK OF BARODA				FOR USE IN RECEIVING BANK					
Cheque-DD Details					Bank CIN	Ref. No.	02003942022030801494	1277144822		
Cheque/DD No.					Bank Date	RBI Date	08/03/2022-17:30:25	Not Verified with RBI		
Name of Bank					Bank-Branch:	BANK OF BARODA				
Name of Branch					Scroll No. , Date	Not Verified with Scroll				

Department ID : 52564

Mobile No. : 9730065555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/08/03 05:39 PM	Demand No. :	DN/27898/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111437092271
Billing Address :	SAHAKAR NAGAR PAVEL	Bank reference No. :	1294093561
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425484	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730805555		
Billing Email :	wwwrprojectsdhule@gmail.com		

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CHALLAN
MTR Form Number-6

GRN	MH014997801202122E	BARCODE					Date	22/03/2022-11:05:33	Form ID															
Department					Revenue Department					Payer Details														
Type of Payment					Mineral Concession Fees, Rates And Royalties					TAX ID / TAN (If Any)					13031									
Receipts from Minor Mineral Rules in Rural Area					PAN No.(If Applicable)					AACCJ2959L														
Office Name					TAHSILDAR DHULE					Full Name					J M MAHATRE INFRA PTIVATE LIMITED									
Location					DHULE					Flat/Block No.					SAHKAR NAGAR PANVEL									
Year					2021-2022 One Time					Premises/Building														
Account Head Details					Amount In Rs.					Road/Street														
0853013901 Fees and Royalties					330600.00					Area/Locality					Dhule									
										Town/City/District														
										PIN														
										Remarks (If Any)					DN:29988, Fagne to Kundane Mouje Morane G No. 62/1 Nakane Talav									
															500 Brass M									
										Amount In					Three Lakh Thirty Thousand Six Hundred Rupees Only									
Total					3,30,600.00					Words														
Payment Details					BANK OF BARODA					FOR USE IN RECEIVING BANK														
Cheque-DD Details					Bank CIN					Ref. No.					02003942022032200425					1279020946				
Cheque/DD No.					Bank Date					RBI Date					22/03/2022-11:09:42					Not Verified with RBI				
Name of Bank					Bank-Branch					BANK OF BARODA														
Name of Branch					Scroll No. , Date					Not Verified with Scroll														

Department ID : 56423

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	22/03/2022 11:20:06	Demand No. :	DN/29988/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111449034787
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1295969759
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

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CHALLAN
MTR Form Number-8

GRN	MH016005252202122E	BARCODE	[Barcode]				Date	31/03/2022-17:50:10	Form ID		
Department					Revenue Department						
Type of Payment					Mineral Concession Fees, Rates And Royalties						
Receipts from Minor Mineral Rules in Rural Area					TAX ID / TAN (If Any)					13031	
					PAN No.(If Applicable)					AACCJ2959L	
Office Name					TAHSILDAR DHULE					Full Name	J M MAHATRE INFRA PTIVATE LIMITED
Location					DHULE						
Year					2021-2022 One Time					Flat/Block No.	SAHKAR NAGAR PANVEL
Account Head Details				Amount In Rs.		Premises/Building					
0853013901 Fees and Royalties				330600.00		Road/Street					
					Area/Locality					Dhule	
					Town/City/District						
					PIN						
					Remarks (If Any)						
					DN:31944, 06 Fagne to Kundane Mauje Morane PL. Cut No. 82/1 (Nakane Talav) 5						
					Amount In		Three Lakh Thirty Thousand Six Hundred Rupees Only				
Total					3,30,600.00		Words				
Payment Details					BANK OF BARODA					FOR USE IN RECEIVING BANK	
Cheque-DD Details					Bank CIN		Ref. No.		02003942022033103522		1280506348
Cheque/DD No.					Bank Date		RBI Date		31/03/2022-17:50:59		Not Verified with RBI
Name of Bank					Bank-Branch					BANK OF BARODA	
Name of Branch					Scroll No. , Date					Not Verified with Scroll	

Department ID : 60754

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	31/03/2022 18:00:32	Demand No. :	DN/31944/2
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111458190479
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1297457175
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmrprojectsdhule@gmail.com		

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CHALLAN
MTR Form Number-6

GRN	MH000502054202223E	BARCODE	[Barcode]				Date	13/04/2022-11:28:02	Form ID	
Department					Revenue Department					
Type of Payment					Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area					
Office Name					TAHSILDAR DHULE					
Location					DHULE					
Year					2022-2023 One Time					
Account Head Details					Amount In Rs.					
0853013901 Fees and Royalties					330600.00					
Payer Details					TAX ID / TAN (If Any) 13031					
					PAN No.(If Applicable) AACCCJ2959L					
Full Name					J M MAHATRE INFRA PTIVATE LIMITED					
Flat/Block No.					SAHKAR NAGAR PANVEL					
Premises/Building										
Road/Street										
Area/Locality					Dhule					
Town/City/District										
PIN										
Remarks (If Any)					DN:32921, NH No. 6 Fagne to Kundane Mouje Mc.ane PL Gut No. 62/1 (Nakane Ta					
Amount In					Three Lakh Thirty Thousand Six Hundred Rupees Only					
Words										
Total					3,30,600.00					
Payment Details					BANK OF BARODA					
FOR USE IN RECEIVING BANK										
Cheque-DD Details					Bank CIN Ref. No. 02003942022041300375 1282204374					
Cheque/DD No.					Bank Date RBI Date 13/04/2022-11:29:07 Not Verified with RBI					
Name of Bank					Bank-Branch BANK OF BARODA					
Name of Branch					Scroll No. , Date Not Verified with Scroll					

Department ID : 62751

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	13/04/2022 11:37:09	Demand No. :	DN/32921/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111470477253
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1299152607
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

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CHALLAN
MTR Form Number-6

GRN	MH000974742202223E	BARCODE	[Barcode]				Date	25/04/2022-15:25:21	Form ID															
Department					Revenue Department					Payer Details														
Type of Payment					Mineral Concession Fees, Rates And Royalties					Receipts from Minor Mineral Rules in Rural Area														
Office Name					TAHSILDAR DHULE					Full Name					J M MAHATRE INFRA PTIVATE LIMITED									
Location					DHULE					Fiat/Block No.					SAHKAR NAGAR PANVEL									
Year					2022-2023 One Time					Premises/Building														
Account Head Details					Amount in Rs.					Road/Street														
0853013901 Fees and Royalties					330600.00					Area/Locality					Dhule									
										Town/City/District														
										PIN														
										Remarks (If Any)					DN:33996, No. 6 Fagne to Kundane Mouje Morane PL Gut No. 62/1									
										Nakane Talav														
										Amount In					Three Lakh Thirty Thousand Six Hundred Rupees Only									
Total					3,30,600.00					Words														
Payment Details					BANK OF BARODA					FOR USE IN RECEIVING BANK														
Cheque-DD Details					Bank CIN					Ref. No.					02003942022042500769					1283737073				
Cheque/DD No.					Bank Date					RBI Date					25/04/2022-15:27:01					Not Verified with RBI				
Name of Bank					Bank-Branch					BANK OF BARODA														
Name of Branch					Scroll No. , Date					Not Verified with Scroll														

Department ID : 64693

Mobile No. : 8730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	25/04/2022 15:30:44	Demand No. :	DN/33996/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111482652096
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1300686620
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmrprojectsdhule@gmail.com		

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CHALLAN
MTR Form Number-6



GRN	MH001535135202223E	BARCODE	Date				06/05/2022-14:30:53	Form ID	
Department			Revenue Department					Payer Details	
Type of Payment			Mineral Concession Fees, Rates And Royalties		Receipts from Minor Mineral Rules in Rural Area		TAX ID / TAN (If Any)	13031	
							PAN No.(If Applicable)	AACCJ2959L	
Office Name			TAHSILDAR DHULE		Full Name		J M MAHATRE INFRA PTIVATE LIMITED		
Location			DHULE		Flat/Block No.		SAHKAR NAGAR PANVEL		
Year			2022-2023 One Time		Premises/Building				
Account Head Details			Amount in Rs.		Road/Street				
0853013901 Fees and Royalties			330600.00		Area/Locality		Dhule		
					Town/City/District				
					PIN				
					Remarks (If Any)		DN:35165, Mouje Morane PL Gut no. 82/1 Nakane Talav 500 Brass		
					Murum Royalty				
					Amount in		Three Lakh Thirty Thousand Six Hundred Rupees Only		
Total			3,30,600.00		Words				
Payment Details			BANK OF BARODA			FOR USE IN RECEIVING BANK			
Cheque/DD Details			Bank CIN	Ref. No.	02005942022050600726	1285316986			
Cheque/DD No.			Bank Date	RBI Date	06/05/2022-14:31:53	Not Verified with RBI			
Name of Bank			Bank-Branch			BANK OF BARODA			
Name of Branch			Scroll No. Date			Not Verified with Scroll			

Department ID : 67435

Mobile No : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/06/05 02:36 PM	Demand No. :	DN/35165/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111495458795
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1302265605
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

CHALLAN
MTR Form Number-6



GRN	MH002119031202223E	BARCODE	[Barcode]				Date	20/05/2022-11:12:56	Form ID	
Department	Revenue Department				Payer Details					
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area				TAX ID / TAN (If Any)	13031				
					PAN No.(If Applicable)	AACCJ2959L				
Office Name	TAHSILDAR DHULE				Full Name	J M MAHATRE INFRA PTIVATE LIMITED				
Location	DHULE									
Year	2022-2023 One Time				Flat/Block No.	SAHKAR NAGAR PANVEL				
Account Head Details			Amount In Rs.	Premises/Building						
0853013901 Fees and Royalties			330600.00	Road/Street						
				Area/Locality	Dhule					
				Town/City/District						
				PIN						
				Remarks (If Any)	DN:36580, 6 Fagne to Kundane Mouje Morane PL Gut No. 62/1 Nakane Talav					
				Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only					
Total			3,30,600.00	Words						
Payment Details				FOR USE IN RECEIVING BANK						
BANK OF BARODA				Bank CIN	Ref. No.	02003942022052000275	1287217434			
Cheque-DD Details				Bank Date	RBI Date	20/05/2022-11:14:52	Not Verified with RBI			
Name of Bank				Bank-Branch		BANK OF BARODA				
Name of Branch				Scroll No. , Date		Not Verified with Scroll				

Department ID : 70115

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	20/05/2022 11:18:48	Demand No. :	DN/36580/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111509552061
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1304165517
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

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CHALLAN
MTR Form Number-6

GRN	MH002423361202223E	BARCODE	[Barcode]		Date	26/05/2022-15:58:07	Form ID	
Department	Revenue Department			Payer Details				
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area			TAX ID / TAN (If Any)	13031			
				PAN No.(If Applicable)	AACCJ2959L			
Office Name	TAHSILDAR DHULE			Full Name	J M MAHATRE INFRA PRIVATE LIMITED			
Location	DHULE			Flat/Block No.	SAHKAR NAGAR PANVEL			
Year	2022-2023 One Time			Premises/Building				
Account Head Details		Amount In Rs.		Road/Street				
0853013901 Fees and Royalties		330600.00		Area/Locality	Dhule			
				Town/City/District				
				PIN				
				Remarks (If Any)	DN:37210, Mauje morane Nakane talav 500 brass murum royally			
				Amount In	Three Lakh Thirty Thousand Six Hundred Rupees On			
Total		3,30,600.00		Words				
Payment Details			BANK OF BARODA			FOR USE IN RECEIVING BANK		
Cheque-DD Details			Bank CIN	Ref. No.	02003942022052601047	1288011705		
Cheque/DD No.			Bank Date	RBI Date	26/05/2022-15:59:16	Not Verified with		
Name of Bank			Bank-Branch		BANK OF BARODA			
Name of Branch			Scroll No. , Date		Not Verified with Scroll			

Department ID : 71726

Mobile No

**Payment Successful.**

Your Payment has been processed! Details of transactions are included below

Transaction Date :	26/05/2022 16:03:33	Demand No. :	DN/37210/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111515613367
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1304960952
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmrprojectsdhule@gmail.com		

CHALLAN
MTR Form Number-6

GRN	MH002866874202223E	BARCODE	Date		04/06/2022-11:33:16	Form ID
Department	Revenue Department		Payer Details			
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area		TAX ID / TAN (If Any)	13031		
			PAN No.(If Applicable)	AACJ2959L		
Office Name	TAHSILDAR DHULE		Full Name	J M MAHATRE INFRA PTIVATE LIMITED		
Location	DHULE					
Year	2022-2023 One Time		Flat/Block No.	SAHKAR NAGAR PANVEL		
Account Head Details		Amount in Rs.	Premises/Building			
0853013901	Fees and Royalties	330600.00	Road/Street			
			Area/Locality	Dhule		
			Town/City/District			
			PIN			
			Remarks (If Any)	DN:38214, No. 6 Fagne to Kundane Maoje Morane PL Gu/ No. #2 Nakane Talav		
			Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only.		
Total		3,30,600.00	Words			
Payment Details		BANK OF BARODA		FOR USE IN RECEIVING BANK		
Cheque-DD Details		Bank CIN	Ref. No.	02003942022060400235	1289108982	
Cheque/DD No.		Bank Date	RBI Date	04/06/2022-11.35:45	Not Verified with RE	
Name of Bank		Bank-Branch	BANK OF BARODA			
Name of Branch		Scroll No. , Date	Not Verified with Scroll			

Department ID : 73430

Mobile No 9730005553

389

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263



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/04/06 11:37 AM	Demand No. :	DN/38214/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111524837070
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1306056685
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mnrprojectsdhule@gmail.com		

390

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273

CHALLAN
MTR Form Number-6



GRN	MH003195828202223E	BARCODE	Date		10/06/2022-15:25:54	Form ID
Department	Revenue Department		Payer Details			
Type of Payment	Mineral Concesslon Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area		TAX ID / TAN (If Any)	13031		
Office Name	TAHSILDAR DHULE		PAN No.(If Applicable)	AACCJ2959L		
Location	DHULE		Full Name	J.M. MAHATRE INFRA PTIVATE LIMITED		
Year	2022-2023 One Time		Flat/Block No.	SAHKAR NAGAR PANVEL		
Account Head Details		Amount In Rs.	Premises/Building			
0853013901	Fees and Royalties	330600.00	Road/Street			
			Area/Locality	Dhue		
			Town/City/District			
			PIN			
			Remarks (If Any)	DN:38964, Morane PL 62/1 Nakane talav 500 Brass Murum royalty		
			Amount In	Three Lakh Thirty Thousand Six Hundred Rupees only		
Total		3,30,600.00	Words			
Payment Details	BANK OF BARODA		FOR USE IN RECEIVING BANK			
Cheque-DD Details		Bank CIN	Ref. No.	02003942022061000990	1290027017	
Cheque/DD No.		Bank Date	RBI Date	10/06/2022-15:26:58	Not Verified with Rf	
Name of Bank		Bank-Branch	BANK OF BARODA			
Name of Branch		Scroll No. , Date	Not Verified with Scroll			

Department ID : 74828

Mobile No

738005



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	2022/10/06 03:30 PM	Demand No. :	DN/38964/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111531425355
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1306973938
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmrprojectsdhule@gmail.com		

CHALLAN
MTR Form Number-6

GRN	MH00528812220223E	BARCODE	Date		21/07/2022-10:25:40	Form ID
Department			Revenue Department			
Type of Payment			Mineral Concession Fees, Rates And Royalties			
Receipts from Minor Mineral Rules in Rural Area			Payer Details			
Office Name			TAHSILDAR DHULE		TAX ID / TAN (If Any)	
Location			DHULE		13031	
Year			2022-2023 One Time		PAN No.(If Applicable)	
Account Head Details			Amount In Rs.		AACCJ2959L	
0853013901 Fees and Royalties			330600.00		Full Name	
					J M MAHATRE INFRA PTIVATE LIMITED	
					Flat/Block No.	
					SAHKAR NAGAR PANVEL	
					Premises/Building	
					Road/Street	
					Area/Locality	
					Dhule	
					Town/City/District	
					PIN	
					Remarks (If Any)	
					DN:40574, Fagne te Kundane Mojue Morane F: Gut No. 62/1 Nakane	
					Talav 500 Br	
					Amount In	
					Three Lakh Thirty Thousand Six Hundred Rupees Only	
Total			3,30,600.00		Words	
Payment Details			BANK OF BARODA			
			FOR USE IN RECEIVING BANK			
Cheque-DD Details			Bank CIN		Ref. No.	
			02003942022072100228		1295393961	
Cheque/DD No.			Bank Date		RBI Date	
			21/07/2022-10:26:47		Not Verified with RBI	
Name of Bank			Bank-Branch		BANK OF BARODA	
Name of Branch			Scroll No. , Date		Not Verified with Scroll	

Department ID : 79562

Mobile No. : 9730005555



Payment Successful

Your Payment has been processed! Details of transactions are included below

Transaction Date :	21/07/2022 10:30:21	Demand No. :	DN/40574/1
Billing Name :	J M MAHATRE INFRA PTIVATE LIMITED	Transaction No. :	111576351875
Billing Address :	SAHKAR NAGAR PANVEL	Bank reference No. :	1312341626
Billing City :	Dhule	Order Status :	Success
Billing State :	Maharashtra	Payment Mode :	Net Banking
Billing Zip :	425404	Currency :	INR
Billing Country :	India	Amount :	38260.00
Billing Contact No. :	9730005555		
Billing Email :	mmrprojectsdhule@gmail.com		

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295

CHAŁLAN
MTR Form Number-6



GRN	MH005831869202223E	BARCODE	[Barcode]				Date	01/08/2022-10:39:14	Form ID	
Department	Revenue Department				Payer Details					
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from Minor Mineral Rules in Rural Area				TAX ID / TAN (If Any)	13031				
					PAN No.(If Applicable)	AACCJ2959L				
Office Name	TAHSILDAR DHULE				Full Name	J M MAHATRE INFRA PTIVATE LIMITED				
Location	DHULE									
Year	2022-2023 One Time				Flat/Block No.	SAHKAR NAGAR PANVEL				
	Account Head Details			Amount In Rs.	Premises/Building					
	0853013901 Fees and Royalties			330600.00	Road/Street					
					Area/Locality	Dhule				
					Town/City/District					
					PIN					
					Remarks (If Any)	DN:42266, Mouje Morane Gut No 62/1 Nakane Talav 500 Brass Murum				
					Royalty					
					Amount In	Three Lakh Thirty Thousand Six Hundred Rupees Only				
Total				3,30,600.00	Words					
Payment Details	BANK OF BARODA				FOR USE IN RECEIVING BANK					
	Cheque-DD Details				Bank CIN	Ref. No.	02003942022080100202	1296754596		
Cheque/DD No.					Bank Date	RBI Date	01/08/2022-10:47:19	Not Verified with RBI		
Name of Bank					Bank-Branch	BANK OF BARODA				
Name of Branch					Scroll No. , Date	Not Verified with Scroll				

Department ID : 80452

Mobile No. : 9730005555



पाटबंधारे उपविभाग क्र.१, धुळे.
"सिंचन भवन", साक्री रोड, धुळे - ४२४००१
फोन नं. - ०२५६२-२७९१५६, फॅक्स नं. - २७६५९६
Email :- didsubdnno1@gmail.com

जा.क्र/पा.उप.वि.क्र.१.धुळे/ ९ /२०२२
प्रति,

दिनांक :- १० / १ / २०२२

मा. जनरल मॅनेजर
जे.एम. म्हात्रे, इन्फ्रा प्रा.लि.
धुळे

विषय :- नकाणे ल.पा. च्या बुडीत क्षेत्रातुन गौणखनिज उत्खनन बाबत (फागणे ते महाराष्ट्र
गुजरात बॉर्डर)..
संदर्भ :- कार्यकारी अभियंता धुळे पाटबंधारे विभाग धुळे यांचे पत्र जा.क्र/प्रशा-४/९७४/सन
२०२१ दिनांक २५/०२/२०२१

उपरोक्त संदर्भिय विषयान्वये आपणास फागणे ते महाराष्ट्र गुजरात बॉर्डर नॅशनल हायवेच्या
कामासाठी नकाणे ल.पा. तलावातुन गौण खनिज उत्खनन कामी परवानगी देण्यात आलेली होती. तरी संदर्भ
क्र.१ मधील अटी शर्ती मध्ये उत्खनन बाबत स्पष्ट मार्गदर्शन केलेले असुन व प्रत्यक्ष क्षेत्रिय अधिकारी व
कर्मचारी यांच्या सुचनांचे पालन करण्याबाबत अवगत करण्यात आलेले होते. तरी दिनांक १०/०१/२०२२ रोजी
चालु असलेले उत्खनन हे क्षेत्रिय अधिकारी यांनी आखुन देण्यात आलेल्या जागे व्यतिरिक्त करण्यात आलेले
दिसुन येते, तरी आज दिनांक १०/०१/२०२२ रोजी त्या बाबत आपणास अवगत करण्यात येत आहे. तरी सदर
प्रकरणी आपण आखणी जागे व्यतिरिक्त उत्खनन तात्काळ थांबवुन भविष्यात अशी चुकी होणार नाही या बाबत
कटाक्ष पाळावा.


सहा. अभियंता श्रेणी - २
पाटशाखा क्र-१ धुळे

प्रत:- उच्च प्रकल्प संचालक NHAJ धुळे यांना माहितीसाठी सविनय सादर.
प्रत:- सहाय्यक अभियंता श्रेणी-१ पाटबंधारे उपविभाग क्र.१ धुळे यांना माहितीसाठी सविनय सादर.



सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

National Highways Authority of India

(Ministry of Road Transport & Highways, Government of India)

परियोजना कार्यान्वय इकाई, धुलिया Project Implementation Unit - Dhule

Mangal Bunglow, Plot No.14, 15, 16 Mansaram Nagar, Near Circuit House, Sakri Road, Dhule - 424002

दुरभाष/फैक्स Tel/Fax : 02562-276276 & 299833 - ई-मेल E-mail : dhule@nhai.org | piudhule@gmail.com



No. NHAI/PIU-Dhule/NH-6/JMM/2022-23/24 80

Date: 31.12.2022

To,
The Authorized Signatory,
M/s. J.M. Mhatre Infra Pvt. Ltd.
Plot No.22, Kalyani Nagar,
Behind Saptashrunji Mangal Karyalaya,
Surat Bypass Road,
Dhule.

Sub:- Balance work of 4-laning from Fagne - Maharashtra / Gujarat Border section of NH-6 i.e. Km. 510.000 to Km. 650.794 in the state of Maharashtra- Application No.96 of 2022 (WZ) before the National Green Tribunal Western Zone Bench, Pune - Final Report.- Reg.

Ref:- Report received from the District Collector, Dhule & District Mining Officer, Collector office, Dhule vide dated 30.12.2022 in respect of Application No.96 of 2022 (WZ) before the National Green Tribunal Western Zone Bench, Pune.

Sir,

Please find enclosed herewith copy of final report vide dated 30.12.2022 submitted to the National Green Tribunal Western Zone Bench, Pune against application No.96 of 2022 (WZ) filed in respect of excavation of minor minerals for the project of 4-laning from Fagne - Maharashtra / Gujarat Border section of NH-6 i.e. Km. 510.000 to Km. 650.794 in the state of Maharashtra. It is reported by the committee to Hon'ble National Green Tribunal Western Zone Bench, Pune that, you have excavated 98 brass to 242 brass of Murum from the hill adjoint to Nakale Lake.

In this regard, it is directed to submit a report on the issue raised by committee at the earliest to this office for taken further necessary action in the matter please.

Thanking you,

Encl:- As above

Yours faithfully,

(Ajay R. Yadav)

DGM (T) & Project Director,
PIU- Dhule

Copy to:- The Team Leader, M/s. Theme Engineering Services Pvt. Ltd., Dhule : for kind information.

BHARATMALA
ROAD TO PROSPERITY

प्रधान कार्यालय : जी.५ एंव ६, सेक्टर - १० द्वारका, नई दिल्ली - 11 0075. दुरभाष : 91-11-25074100/25074200 वेबसाईट - 0075 www.nhai.org

Crop.Office : No.G 5 & 6, Sector - 10, Dwarka, New Delhi - 110 075. Tel. : 91-11-25074100 / 25074200 website : www.nhai.org

BUILDING A NATION NOT JUST ROADS.

D:\Pravin D\M. V. Kini & Co. Aurangabad\W.P. cases\application 96 of 2022-NGT(73) To JMM - Original no.96 of 2022-DMO ltr.docx

OFFICE OF THE DISTRICT COLLECTOR, DHULE

Email – collector.dhule@maharashtra.gov.in / dmodhule16@gmail.com.

Phone No. -- 02562-288701

Ow/mining/ws/984/2022

Date - 30/12/2022

To,

Hon. National Green Tribunal,
Western Zone Bench,
Pune.

Subject :- Final report.

Original Application No. 96 of 2022.

Mr. Sachin Madhavrao Sonawane vs. JM. Mhatre Infra Pvt. Ltd. and Others

References :- 1. Interim report submitted by this office after site inspection

dt. 02/12/2022.

2. This office's letter to Conservator of Forests, Dhule dt. 02/12/2022.

3. This office's letter to Addl. Tahsildar, Dhule City and Dy.

Superintendent Land Records, Dhule dt. 02/12/2022.

4. Conservator of Forests, Dhule's report to this office, dt. 12/12/2022.

5. Dy. Superintendent Land Records, Dhule' report to this office.

dt.16/12/2022.

6. Addl. Tahsildar, Dhule city's report to this office, dt. 19/12/2022.

7. This office's letter to Exec. Engineer, Irrigation Dept. Dhule

dt. 20/12/2022.

8. This office's letter to Exec. Engineer, PWD, Dhule dt. 21/12/2022.

9. Dy Commissioner, Nasik Division's letter to Scantrix LLP

dt 09/09/2021.

10. This office's letter to Scantrix LLP dt. 22/12/2022.

11. Scantrix LLP's report to this office dt. 26/12/2022.

12. Exec. Engineer, Irrigation Dept.'s report to this office dt. 29/12/2022

With reference to above subject, it is submitted that, as per the order of Hon. Tribunal in Original Application No. 96 of 2022. Three member committee consisting of 1. Collector, Dhule 2. Chief Conservator of Forests, Dhule. 3. District Mining Officer, Dhule was formed under the chairmanship of Collector, Dhule for spot inspection of the area mentioned in O.A. No. 96/2022 Mr. Sachin Madhavrao Sonawane vs. J. M. Mhatre Infra Pvt. Ltd. And Others.

Accordingly, the spot inspection was arranged on 02/12/2022 at Nakane lake area. Spot inspection was done by (1). Collector, Dhule (2) Chief Conservator of Forests, Dhule (3) Executive Engineer, Irrigation Department, Dhule (4) Honorary Wildlife Warden, Dhule (5) District Mining Officer,

Sunil

Dhule (6) representative of Res no 1 shri Mr. Umesh Patil (7) applicant Shri. Sachin Madhavrao Sonawane. All the sites shown by the complainant Shri. Sonawane were inspected by the committee members and interim report about the inspection was submitted to Hon. Tribunal on 02/12/2022.

After the hearing on 21/12/2022, Hon. Tribunal had ordered that the interim report to be sent to all the parties of the matter. Accordingly, this office has sent the interim report to all parties concerned by registered post.

Regarding the excavation on the hill adjoining Nakane Lake, this office has sought reports from various departments. They are as follows:-

1. Report From Deputy Conservator of Forests, Dhule :-

'According to records of Forest department this lake area is not considered as forest. There has been no violation of rules under The Wildlife Protection Act of 1972. This area is not under biodiversity conservation or heritage area. This area is also not under eco-sensitive zone. According to Dr. Vyavhare, Honorary Wildlife Warden, this lake area is habitat and nesting place of migratory birds especially in winter season. The storage capacity of the lake has increased because of desiltation.

2. Report from Dy Superintendent of Land Records, Dhule :-

'The excavation on hill at Gut No. 62, village Morane Tal. Dist. Dhule adjacent to the Nakane Lake was done via Electronic Total Stations on 15/12/2022. It is observed that in an area 0.05 Ha. illegal excavation has been done as per measurement sheet.'

Dy Superintendent of Land Records, Dhule has not quantified the measured excavation in Brass or Cubic Meters. This office has issued letter to Exe. Engineer P.W.D., Dhule on. 21/12/2022 to provide a report quantifying the excavation in Brass or Cubic Meters. Even after multiple communications via phone, his office has not received any reply till date.

3. Report From Addl. Tahsildar, Dhule City :-

'Nakane Lake situated at Gut No. 62/1, village Morane, Tal. Dist. Dhule provides water for Dhule City and adjoining villages. As Dhule City faces water scarcity regularly, we had issued permission for desiltation/extraction of the silt/soil/murum with intention to increase the storage capacity of the lake. The permission was given based on Maharashtra Govt. Resolution (Soil and water conservation department) dt 29/11/2017, and Ministry of Road Transports and Highway, Central Governments directives for ongoing national highway development works.

As on today the area from which permission for desiltation was given is submerged under water and cannot be measured.

According to the record of rights, Gut no 62, village Morane belongs to Executive Engineer, Irrigation Department, Dhule. The permission was issued only after receiving 'No objection certificate' from Irrigation dept, Dhule. The opinion of Irrigation Department should also be taken into the consideration.'

Sunil

Accordingly this office has issued a letter to Executive Engineer, Irrigation Department, Dhule on 20/12/2022. They have opined in their letter dated 29/12/2022 that around 98 brass minor mineral was excavated from 0.05 Ha area by J. M. Mhatre Infra Pvt. Ltd. during 9/1/2022 and 10/1/2022.

4. Report from Scantrix LLP :-

Divisional Commissioner Office, Nasik has given permission to a private entity named Scantrix LLP via letter dated 09/09/2021 to measure all the stone quarries in Nasik division using Photogrammetry and Geotagging Technology. This office has sought assistance from Scantrix LLP to quantify the excavated portion of the hill adjacent to Nakane Lake via letter dated 22/12/2022. Scantrix LLP has submitted its report on 26/12/2022 and has opined that total of 242 Brass minor mineral was excavated from two parts of the hill adjacent to Nakane Lake.

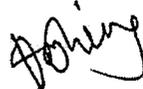
5. Conclusion

Therefore, it is concluded that, the contractor of NHAI, J. M. Mhatre Infra Pvt. Ltd. was given permission by Collector office, Dhule and Addl. Tahsildar, Dhule city to extract total of 17,000 brass silt/soil/murum from the base of Nakane lake via various permits issued during September 2021 to August 2022 after taking 'No objection certificate' from Irrigation dept, Dhule, with the intention to increase its water storage capacity. From the letters issued to the contractor by Irrigation Dept. Dhule, in the month of January 2022 it appears that the contractor had tried to excavate murum from the hill adjacent to nakane lake but it was stopped as soon as Irrigation Dept. raised objection to such excavation. In this process, the excavation amounting to nearly 98 brass (as per Irrigation Dept estimates) to 242 brass (as per Scantrix LLP estimates) appears to have been done by the contractor J. M. Mhatre Infra Pvt. Ltd. The quantification report from Executive Engineer, PWD is awaited.

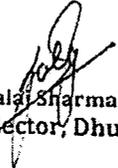
Along with :- Reference No. Letter from 02 to 12.



(Prathamesh Gholap)
District Mining Officer, Dhule



(Vivek Hoshing)
Conservator of Forests, Dhule



(Jai Sharm)
Collector, Dhule

For information :-

1. Mr. Sachin Madhavrao Sonawane, Plot No. 54, Gopal Nagar, Jamnagiri Road, Dhule.
2. Adv. Asim Sarode And Associates, Flat No. 1, Prathamesh CHS, Lane No. 5, Prabhat Road, Pune.
3. Office of the Conservator of Forests, Dhule.
4. Office of the Dy Conservator of Forests, Dhule
5. Exec. Engineer, Irrigation Department, Dhule
6. Exec. Engineer, P.W.D., Dhule
7. Dy. Superintendent Land Records Dhule, Dhule
8. Addl. Tahsildar, Dhule city
9. Project Director, PIU National Highways Authority of India, Dhule.
10. J. M. Mhatre Infra Pvt. Ltd., Market Yard, Plot No. 492, Sahakar Nagar Panvel.

Sunil

4. The matter was referred to the concerned Expert Appraisal Committee (EAC) for deliberation. After due deliberation, the EAC was of the opinion that if such linear project has obtained EC based on EIA studies incorporating such sourcing of construction material or other activities, necessary safeguards are already incorporated in the EC appraisal process. However, if such sourcing of material is not considered in the EIA or such linear project does not attract provisions of EC, then

3. Subsequently vide order dated 31/05/2022, the Hon'ble NGT in M.A. No. 07/2022(WZ) & M.A. No. 08/2022(WZ) in Original Application No. 68/2020(WZ) titled Shri Rajiv Babasahab Waman & Ors. vs. Ministry of Environment, Forest & Climate Change & Ors inter-alia held that "... that excavation of earth and mining of sand and other minor minerals being hazardous activity having serious adverse impact on environment in view of 'Precautionary' and 'Sustainable Development' principles, such activity cannot be left unregulated by statutory enforceable mechanism. Blanket exemption is against ecologically sustainable development norms and judgment of Hon'ble Supreme Court..."

2. Subsequently, the above mentioned Notification was challenged before the National Green Tribunal, Principal Bench in Original Application No. 190/2020 in the matter of Noble M. Patkade Vs. Union of India & Ors., wherein the Hon'ble Tribunal while disposing of the application vide order dated 28/10/2020, inter-alia held that "...the exemption should strike balance and instead of being blanket exemption, it needs to be hedged by appropriate safeguards such as the process of excavation and quantum..." and directed to revisit the impugned notification dated 28.03.2020.

Subject: Clarification on the applicability of EIA Notification 2006 for excavation of Ordinary Earth from borrow area for linear projects - reg.

The Ministry, vide Notification S.O. 1224 (1) dated 28.03.2020, amended the appendix IX of EIA Notification to inter-alia provide exemption from Environmental Clearance (EC) for "excavation or sourcing or borrowing of ordinary earth for linear projects such as roads, pipelines etc."

OFFICE MEMORANDUM

Dated: 8th August, 2022

Indira Paryavaran Bhawan
for Bagh Road, Aliganj,
New Delhi - 110003

(IA Division)
Ministry of Environment, Forest and Climate Change
Government of India
E. No. 3-70/2020-IA.III [141127]

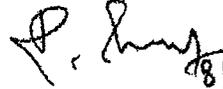
Exhibit - J

such individual activities will be subject to extant environmental regulations as per EIA Notification 2006, as amended and/or applicable environmental safeguard related directions issued by the State Government /SPCB which need to be observed while sourcing construction material.

5. Based on the recommendations of the EAC and keeping in view the direction of Hon'ble NGT, the matter has been examined by the Ministry in detail and it has been decided that the exemption from EC provided vide S.O. 1224 (I) dated 28.03.2020 for "extraction or sourcing or borrowing of ordinary earth for linear projects such as roads, pipelines etc." shall be subject to Standard Operating Procedure (SOP) as enclosed to this Office Memorandum.

6. This is issued with the approval of the Competent Authority.

Encl: as above.


8/8/22
(Sundar Ramanathan)
Scientist 'E'

To

1. Chairman and Member Secretaries of SEIAA/ SEACs.
2. Chairman, Central Pollution Control Board (CPCB).
3. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
4. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS(TK)/PPS to JS (SKB)
6. Website, MoEF&CC/Guard file

ANNEXURESOP for Borrow Area Identification; its operation, safety and redevelopment

The activity relates to identification of borrow areas to obtain earth/soil materials; its operation, safety and redevelopment shall be carried out as per the following criteria:

1. Selection of site, operation and site-specific measures to adopt

- i. Environmental issues like siting borrow pit location, soil erosion aspects, accumulation of run-off and associated problems, disposal of debris by local community in open borrow area, transport of borrow earth to construction site, preservation of top soil of 15m depth and reuse for plantation, reinstatement of borrow pits and sites shall be considered before selection of site.
- ii. Guidelines, Manuals, Notifications etc issued by various agencies from time to time like IRC, MoRTH, MoEFCC etc shall be followed.
- iii. For selection of the site for the borrow area, agricultural land, cut material available from other road construction projects, dredging material from dredging operations of ponds, lakes, rivers and canals, material from barren land or land without tree cover outside the road RoW, material from excavation of proposed culverts can be considered. Provided further that, highly productive top-soil shall be stored separately and used for planation activity.
- iv. Borrowing shall be avoided on the lands close to toe line, irrigated agricultural lands, grazing land, lands within settlements, 1 Km from environmentally sensitive areas such as Reserve Forests, Protected Forests, Sanctuary, National Parks, Conservation Reserve, Wetlands etc, unstable and fragile side-hills, streams and seepage areas, areas supporting rare plants/ animal species. It should be ensured that unsuitable soft rock is not prominent within the proposed depth of excavation which will render rehabilitation difficult.

2. The General Guidelines

- i. The preservation of topsoil will be carried out in stockpile.
- ii. A 15 cm topsoil will be stripped off from the borrow pit and this will be stored in stockpiles in a designated area for height not exceeding 2m and side slopes not steeper than 1:2 (Vertical: Horizontal).
- iii. Preservation of Top Soil of 15cm depth and its reuse for plantation
- iv. Validation of the work of re-use of Top Soil by the AE/IE. Competent authority to check the re-use anytime if warranted.
- v. Borrowing of earth will be carried out up to a depth of 2m from the existing ground level.
- vi. Borrowing of earth will not be done continuously throughout the stretch.
- vii. Ridges of not less than 8m widths will be left at intervals not exceeding 300m.
- viii. Small drains will be cut through the ridges, if necessary, to facilitate drainage.
- ix. Depends upon the location of borrow areas, the safeguard measures & management specific treatment as a particular borrow area depending upon its

location viz. Agriculture Land, Elevated Land, Waterbody, near Settlement and along the alignment.

3. Re-development of Borrow Areas

The objective of the rehabilitation programme is to return the borrow pit sites to a safe and secure area, which the general public should be able to use safely. Securing borrow pits in a stable condition is fundamental requirement of the rehabilitation process. This could be achieved by filling the borrow pit approximately to the road level. Following measures shall be taken for Rehabilitation:

- i. Borrow pits shall be backfilled with rejected construction wastes (unserviceable materials) including fly ash, compacted and will be given a turfing or vegetative cover on the surface. If this is not possible, then excavation slope should be smoothened, and depression is filled in such a way that it looks more or less like the original ground surface.
- ii. During works execution, the Contractor shall ensure preservation of trees during piling of materials; spreading of stripping material to facilitate water percolation and allow natural vegetation growth; re-establishment of previous natural drainage flows; improvement of site appearance; digging of ditches to collect runoff; and plantation may be carried out wherever feasible or pit may be developed for water storage as per Amrit Sarovar Scheme of MoRTH.

4. Development of Amrit Sarovar

Under Amrit Sarovar Programme, water bodies are being developed by MoRT&H/NHAI/other road development agencies and the desilting of existing water body is also being taken up for water harvesting and re-charge of ground water. The earth available from development of such water bodies is to be utilised for road works and plantations as per suitability of soil. The State Authorities have already been advised not to levy any royalty for borrowing of earth for development of water bodies under Amrit Sarovar Programme.



J. M. MHATRE INFRA PVT. LTD.

Engineers & Contractors

CIN No.: U45202MH2010PTC199433

HEAD OFFICE : Market Yard, Plot No 492, Sahakar Nagar, PANVEL - 410 206, Dist. Raigad, Maharashtra.

TEL.: (022) 27451625 / 27460536 / 27459771-72-73-74-75 • Fax : 27460537 • E-mail : hopanvel@jmmipl.in • web: www.jmminfra.com

Ref.: JMMIPL/NHAI/Fag-Mah-Guj Bor/NH-6/2022-23/974

Date: 20.12.2022

To,
DGM (Tech) & Project Director,
National Highways Authority of India,
Project Implementation Unit-Dhule
Mangal Bungalow, Plot No.14, 15, & 16,
Mansaram Nagar, Near Circuit House,
Sakri Road, Dhule-424 002

SE (B)	<input checked="" type="checkbox"/>
SE (BD)	<input type="checkbox"/>
SE (CBS)	<input type="checkbox"/>
ACCOUNT	<input type="checkbox"/>
OA	<input type="checkbox"/>

N. H. A. I. (PIU) DHULE	
Inward No	4942
Date :-	20/12/2022
Filed in ..	
Sign.	

(Kind Attention: Shri. A. R. Yadav, PD NHAI PIU Dhule)

Sub: Balance work of 4-Laning of Fagne-Mah/Guj Border Section of NH-6 in State of Maharashtra from Km 510+000 to Km 650+794 (140.794 Km) to be executed on EPC Mode under Bharatmala Pariyojna- Application No. 96 of 2022 (WZ) before the National Green Tribunal Western Zone Bench, Pune - Reg.

Ref.: Your Letter No. NHAI/PIU-Dhule/JMM/2022-23/2344, Dtd. 16.12.2022.

Dear Sir,

With ref. to your letter cited above following is submitted for your kind information and further needful please;

- Permission for extracting Murum from Gat No. 37 & Gat No. 62/1 of Nakane Pazar Talao is obtained from Mining Authority vide Letters No. Listed below;

Sr. No.	Gat No	Letter No.	Dated	Quantity for excavation	Amount of Royalty Paid, Rs.	Amount of (10%) DMF Paid, Rs.
1	37	क्र./गौख/तात्पु.परवाना/कावि/10/2021	03.09.2021	2100	1391000	0
2		क्र./गौख/तात्पु.परवाना/कावि/03/2021	06.05.2022			
3	37	क्र./गौख/तात्पु.परवाना/कावि/04/2022	20.05.2022	7900		474000
4	62/1	क्रमांक/गौख/परमिट/कावि/370/2022	03.01.2022	500	330600	30000
5	62/1	क्रमांक/गौख/परमिट/कावि/43/2022	24.02.2022	500	330600	30000
6	62/1	क्रमांक/गौख/परमिट/कावि/58/2022	10.03.2022	500	330600	30000
7	62/1	क्रमांक/गौख/परमिट/कावि/80/2022	24.03.2022	500	330600	30000
8	62/1	क्रमांक/गौख/परमिट/कावि/76/2022	05.04.2022	500	330600	30000
9	62/1	क्रमांक/गौख/परमिट/कावि/82/2022	13.04.2022	500	330600	30000
10	62/1	क्रमांक/गौख/परमिट/कावि/88/2022	27.04.2022	500	330600	30000
11	62/1	क्रमांक/गौख/परमिट/कावि/92/2022	09.05.2022	500	330600	30000
12	62/1	क्रमांक/गौख/परमिट/कावि/100/2022	20.05.2022	500	330600	30000
13	62/1	क्रमांक/गौख/परमिट/कावि/108/2022	27.05.2022	500	330600	30000
14	62/1	क्रमांक/गौख/परमिट/कावि/111/2022	.06.2022	500	330600	30000
15	62/1	क्रमांक/गौख/परमिट/कावि/113/2022	10.06.2022	500	330600	30000

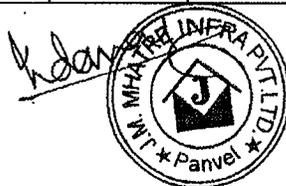


J M M I P L Page 1 of 3

16	62/1	क्रमांक/गौख/परमिट/कावि/126/2022	21.07.2022	500	330600	30000
17	62/1	क्रमांक/गौख/परमिट/कावि/133/2022	02.08.2022	500	330600	30000
एकुण				17000	6019400	894000
एकुण					69,13,400	

- Murum is extracted from the borrow area designated by Irrigation Department from Gat Nos. 37 & 62/1 only of Nakane Talao.
- Quantity of Murum permitted and extracted is as per the Royalty Paid for the designated Borrow Area Only of Nakane Talao.
- We have not established any Stone Quarry, Mining / Crusher Plant near or at Nakane Talao and we are not doing any Stone Crushing activity at Nakane Talao.
- A letter dated 10.01.2022 was issued by Assistant Engineer Class-II, Sub Division No. 1, Dhule of Irrigation Department, to extract murum from Demarcated Area only inside from Nakane Talao. It is to mentioned that, the temporary demarcation given by Irrigation Department at Borrow Area, Nakane Talao which was erased during Day by Day activity at Nakane Talao. Although we were excavating the Murum from Nakane Pond only and not from outside the pond. Accordingly, as per revised demarcation, the extraction was continued and the Authorities have verified the activity on regular basis and concurred that, the demarcated area was not deviated.
- From Gat No. 37 - Total Quantity Murum Approved - 10000 Brass.
Quantity of Murum Extracted - 10000 Brass.
- From Gat No. 62/1 - Total Quantity Murum Approved - 7000 Brass.
Quantity of Murum Extracted - 7000 Brass.
- Royalty Paid for Gat No. 37 & 62/1. = Rs. 60,19,400/-
- DMF Paid for Gat No. 37 & 62/1. = Rs. 8,94,000/-
- Contractor has extracted Murum from the Nakane Pazar Talao only from Gat No. 37 & 62/1 of village: Morane Pra. Laling, Tehsil & Dist. Dhule.
- Further to the above facts, it is also to state that, for the Stone & Aggregate, required for Project Highway, we have established our Quarries & Crushers and also purchased the aggregate form various sources. The details of Quarries and stone crushers is tabulated below;

Stone Quarry and Crusher locations							
Sr. No.	Project Section	Location of Crusher				Stone Quarry	
		Chainage/ Location	Village	Tehsil	District	Village/ Location	Tehsil & District
1	Section - 0 Km 510+000 to Km 524+800	Km 517+400 - RHS	Saundane	Dhule	Dhule	Babhulwadi	Dhule
		Tejal Stone Crusher	Raver	Dhule	Dhule	Raver	Dhule
2	Section - I Km 524+800 to Km 537+000	Anchale	Mukti	Dhule	Dhule	Mukti Anchale	Dhule
		Ambika Stone	Sarve	Sindkheda		Ambika Stone - Sarve	Sindkheda, Dhule
3	Section - II Km 537+000 to Km 607+000	Km 558+250 - LHS	Khandlay	Sakri	Dhule	Khandlay	Sakri, Dhule



4	Section - III Km 607+000 to Km 650+794	Km 632+900 - RHS	Sawarat	Navapur	Nandurbar	Chinchpada	Navapur, Nandurbar	
						Sawarat Plant		
						New Sawrat		
						Men Talav		
			Shree Kailash	Songadh	Songadh	Tapi, Gujrat	Shree Kailash	Songadh, Tapi, Gujrat
			Jalaram				Jalaram	
			Swastik				Swastik	
			Mahakali				Mahakali	
			Bhumi Stone				Bhumi Stone	
			Shree Nathji				Shree Nathji	
			* Atik Metal				Atik Metal	
			* Gujrat Stone				Gujrat Stone	

In view of above, Documents of excavation of mining material, Royalty paid Statement, Receipts & Challans etc. for Nakane Talao is enclosed herewith for your kind information and further needful please.

Thanking you and assuring you of our best services at all the time.

Yours truly,

For J M Mhatre Infra Private Limited,

(Authorized Signatory)



Encl.-

1. Contract Agreement Copy.
2. Application from Contractor.
3. Application forwarded by NHA to Collector & Dist. Magistrate, Dhule.
4. Necessary permits by Collector & Dist. Magistrate, Dhule for Mining.
5. Royalty Paid Statement, Receipts & Challans.
6. MoRT&H Circular.
7. State Government Circular.
8. Permissions & Clearances of Stone Quarry and Crusher locations.

Copy to: The Team Leader, M/s. Theme Engineering Services Pvt. Ltd., Plot No. 11, Mansaram Nagar, Sakri Road, Dhule Dist. Dhule- 424 002,

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO.96 OF 2022**

In the matter between

1. Sachin Mahdavrao Sonawane ...Applicant
54/B, Gopal nagar,
Jamnagari Road,
Dhule- 424 001

Versus

1. J.M. Mhatre Infra Pvt. Ltd
Sahakar Nagar Market Yard,
Plot No.492,
Kalpataru Riverside Market Yard Rd,
Old Panvel, Navi Mumbai - 410 206
2. Superintendent Engineer
Irrigation Department,
Sakri Road, Rasakarnagar,
Kumar Nagar,
Dhule - 424001
3. Collector, Dhule
Collector Office Road,
Garud Baag,
Dhule - 424 001
Maharashtra
4. Chief Conservator of Forest, Dhule
Dr. Rammanohar Lohiya Marg,
Near Police Training Centre,
Lenin Ohour,
Dhule - 424 001
5. National Highway Authority Of India
G 5 & 6, Sector 10, Dwarka,
New Delhi- 110075 ...Respondents

VAKALATNAMA

To,
The Registrar
National Green Tribunal,
Bench At Pune

Dear Sir,

We, the Respondent No.5, National Highways Authority of India do hereby appoint M.V.Kini, Law Firm, Advocates and Solicitors, Mumbai, to act, appear and plead on our behalf in the aforementioned matter.

IN WITNESS WHEREOF, we have set unto and subscribed our hands to this writing.

Dated this 27th Day of January 2023.

Accepted,



M.V.KINI Law Firm,
Advocates for Respondent No.5
KINI House
Near Citi Bank, Fort,
Mumbai - 400 001

For Respondent No.5



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL
WESTERN ZONE BENCH , AT PUNE
ORIGINAL APPLICATION NO.96 OF 2022**

Sachin Mahdavrao Sonawane

...Applicant

Versus

J.M.Mhatre Infra Pvt. Ltd & 4 Ors.

... Respondents

VAKALATNAMA

M.V.KINI LAW FIRM

Advocates for Respondent No.5

KINI House

Near Citi Bank,
Fort,

Mumbai - 400 001

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL
WESTERN ZONE BENCH , AT PUNE
ORIGINAL APPLICATION NO.96 OF 2022**

Sachin Mahdavrao Sonawane

...Applicant

Versus

J.M.Mhatre Infra Pvt. Ltd & 4 Ors.

... Respondents

AFFIDAVIT IN REPLY



M.V.KINI LAW FIRM
Advocates for Respondent No.5
KINI House
Near Citi Bank, Fort,
Mumbai – 400 001